

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No. 23 OF 2021 (SZ)

IN THE MATTER OF:

Sama Soma Narsaiah & Ors

....

Applicant(s)

Versus

Union of India & 8 Others

....

Respondent(s)

JOINT COMMITTEE REPORT

RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Joint Committee Report dated 31.03.2021.	1 – 14
2.	Annexure–I Representations dated 18.03.2021 of the Petitioners submitted to the Joint Committee.	15 – 18
3.	Annexure–II Proceedings dated 27.07.2015 issued by Mines & Geology Department, Government of Telangana.	19
4.	Annexure–III Environmental Clearance Order dated 31.10.2017 issued by District Level Environment Impact Assessment Authority (DEIAA), Jangoan.	20 – 25
5.	Annexure–IV State Level Environment Impact Assessment Authority (SEIAA) Order dated 22.03.2021.	26 – 27
6.	Annexure–V Extract of the Mines & Geology Department Portal on quarry leases period.	28 – 29
7.	Annexure–VI Electronic Total Survey (ETS) report conducted on 24.03.2021.	30 – 32
8.	Annexure–VII Consent for Establishment (CFE) Order dated 07.02.2018 issued to M/s.K.Thirumala Reddy (4.0 Ha Building Stone & Road Metal Quarry).	33 – 38
9.	Annexure–VIII Consent for Operation (CFO) Order dated 14.02.2018 issued to M/s.K.Thirumala Reddy (4.0 Ha Building Stone & Road Metal Quarry).	39 – 46
10.	Annexure–IX Consent for Establishment (CFE) Order dated 28.04.2017 issued to M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant).	47 – 57
11.	Annexure–X Consent for Operation (CFO) Order dated 03.11.2017 issued to M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant).	58 – 64

Sl. No.	Particulars	Page Nos.
12.	Annexure–XI Clarification dated 15.12.2017 on siting guidelines for mining projects issued by SEIAA, Telangana.	65 – 66
13.	Annexure–XII APPCB Memo dated 11.01.2001 regarding considering of Clusters.	67 – 73
14.	Annexure–XIII SEIAA, Telangana Order dated 11.06.2020 regarding amendment to additional guidelines for processing mining projects by the SEIAA & SEAC, Telangana.	74
15.	Annexure–XIV APPCB Memo dated 07.04.2017 regarding modifications to the existing siting guidelines of stone crushers.	75 – 76
16.	Annexure–XV District Medical & Health Officer, Jangoan inspection report dated 08.03.2021.	77
17.	Annexure–XVI Panchayat Secretary, Narsingapuram Thanda letter dated 05.03.2021 addressed to the Addl. Collector, Jangoan District.	78
18.	Annexure–XVII District Agriculture Officer, Jangoan Enquiry report dated 30.03.2021.	79
19.	Annexure–XVIII Ambient Air Quality Analysis reports dated 05.03.2021.	80
20.	Annexure–XIX Ambient Air Quality Analysis reports dated 23.03.2021.	81 – 82
21.	Annexure–XX Show Cause Notices dated 19.02.2021, 25.02.2021 & 18.03.2021 issued to the industry.	83 – 88
22.	Annexure–XXI Hon'ble High Court case status details in WP No. 40816 of 2017	89 – 91
23.	Annexure–XXII Order dated 03.02.2021 in OA No. 23 of 2021.	92 – 98

Place: Hyderabad

Date: 07-04-2021.

REPORT OF THE JOINT COMMITTEE CONSTITUTED BY HON'BLE NGT, SOUTH ZONE, CHENNAI IN OA No. 23 OF 2021 FILED BY SRI SAMA SOMA NARASIAH AND OTHERS VS UNION OF INDIA & OTHERS.

It is to submit that Sri Sama Soma Narasaiah and others have filed an Application before the Hon'ble National Green Tribunal, Southern Zone, Chennai (Application No. 23 of 2021) against M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry - 4.0 Ha. located at Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District (9th Respondent) and the main prayer of the applicant is as follows:

- (1) *Appoint an independent experts committee to ascertain the ground situation at Ippagudem Stone mining Quarry, stone crusher and Tar/RCC Mix Plant run by Respondent No.9 for taking appropriate action.*
- (2) *Direct the Respondent No. 1 to 4 to take action according to law on the Respondent No. 9 for violating the Mining lease and mandatory precautions fixed by way of siting guidelines by CPCB/TSPCB.*
- (3) *Direct the Respondents 5, 6 & 8 to assess the damage caused to health of population, houses, agriculture, bore wells and Ippagudem, Rangarayigudem, Komatigudem, Kotulabad, Narasingapuram Tanda Villages of Jangaon District of Telangana State due to the polluting activities of Respondent No. 9.*
- (4) *Direct the State of Telangana and Telangana PCB to implement the order dated 5.7.2016 in O.A. No. 3 of 2016 (SZ) Suo-Motu and submit the report.*

The Hon'ble NGT, Chennai has heard the matter and passed orders dated 03.02.2021 constituting a Joint Committee comprising of

1. *The District Collector, Jangaon District of Telangana State, or a Senior Officer not below the rank of Assistant Collector or Sub-Divisional Magistrate to be deputed by the District Collector*
2. *A Senior Officer from Telangana State Pollution Control Board (TSPCB) as designated by its Chairman,*
3. *A Senior Officer from the Directorate of Mining and Geology of concerned area and*

4. *A Senior Officer from State Environmental Impact Assessment Authority (SEIAA) of Telangana State*

The Hon'ble NGT directed the Joint Committee to inspect and verify the following:

- I. *The committee is directed to ascertain as to whether there is any violation of Siting criteria, compliance of the conditions imposed in the environmental clearance as well as consent granted by the respective authorities, whether the pollution control mechanism provided are sufficient to curb the possible noise as well ^{as} air pollution, whether on account of the operation of the 9th respondent unit, there is any damage caused to nearby water bodies as alleged by the applicant and also environmental degradation and if so, what are all the remedial measures to be taken to restore the same apart from imposing environmental compensation for the damage caused to the environment on account of the alleged illegal activities of the 9th respondent.*
- II. *The committee is also directed to ascertain as to whether the 9th respondent had exceeded the mining area or the quantity permitted and if so, what is the excess quantity mined on account of the alleged illegal mining and if so, what is the quantum of compensation that has to be collected towards royalty and penalty as per the concerned rules and also the cost required for restoring the damage caused on account of such illegal mining.*
- III. *The committee is also directed to ascertain as to whether there was any health impact on account of the operation of the 9th respondent unit, within a reasonable distance within which the possibility of the pollution may have impact.*
- IV. *The committee is also directed to consider the question of directions issued by this Tribunal in O.A. No. 03 of 2016 (Suo-Motu based on the news item published in "Eenadu" Telugu Newspaper, dated 29.12.2015*

Vs. The Chief Secretary, Government of Telangana and others dated 05.07.2016).

- V. *The committee is directed to submit the report to this Tribunal on or before 10.03.2021, by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.*

In this regard, as per the Hon'ble NGT orders dt.03.02.2021, the Joint Committee with the following officials is constituted:

- a. Sri Abdul Hameed, Additional Collector (Local Bodies), Jangaon District
- b. Sri P. Madhusudhan Reddy, Deputy Director, Mines & Geology, Warangal.
- c. Sri G. Gangadhar, Secretary, SEAC and representative SEIAA, Hyderabad.
- d. Sri M. Venkat Narsu, EE, TSPCB, RO-Warangal.

The Joint Committee has conducted inspection of the Building Stone & Road Metal Quarry, Stone Crushing Unit & Hot Mix Plant on 05.03.2021 & 18.03.2021 and verified the contents of application filed in the Hon'ble NGT. The Joint Committee also enquired with the local people, inspection details & observations are as follows:

The petitioners in OA No. 23 of 2021 have submitted representations to the joint committee and the content of the representations are mentioned below:

A. Sri Sama Soma Narsaiah (1st petitioner):

- a. The stone crusher is operating even after expiry of the permissions.
- b. He questioned about capacities for which permissions issued by the Government and quantity of explosives being consumed.
- c. Whether any inspection has been done during the blasting
- d. How the permission was issued to the crusher as there are residential houses existing at a distance of 400 mts.
- e. The agricultural crops and the public health have been affected due to the operation of stone crushing unit.

4

B. Sri Maraboina Komuraiah (2nd petitioner):

- a. He stated that they are having acres 3.10 guntas in Sy.No. 1109, which was given on lease basis to the management of the crushing unit later the same land is not handing over to them and also they have been threatened.
- b. He also stated that bore wells are collapsed, houses are damaged, birds & animals are entered in the villages.

C. Sri Pallapu Ravi (3rd Petitioner):

He stated that they are having acres 5.16 guntas in Sy.No. 1109/3, which was given on lease basis to the management of the crushing unit later the same land is not handing over to them and also they have been threatened.

Copies of the same are herewith enclosed as **ANNEXURE - I**.

M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry - 4.0 Ha. located at Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District and M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant, extent – Acres 6.20 Guntas) is located at Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District. The Stone Crusher & Hot Mix Plant is located adjacent to the stone metal quarry. **The stone quarry & crusher is surrounded by**

North – Approach road followed by tree plantation & Agricultural lands
East – Approach Road followed by Agricultural Lands
South – Village Road followed by Agricultural Lands
West – Hillock.

The details of permissions granted by the Govt. of Telangana (Mines & Geology Department) and TSPCB are as follows:

➤ **M/s. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry):**

- i. The Government of Telangana (Mines & Geology Department) accorded mine lease grant vide order dt: 09.09.2010 for a period up to 08.09.2020. A copy of the same is enclosed as **ANNEXURE-II**.

(5)

- ii. The DEIAA, Jangaon District issued Environmental Clearance (EC) vide Order No. 11/DEIAA-DEAC-JN/2016-1 dated 31.10.2017 with a validity period of 05 years or expiry date of quarry lease period, whichever is earlier. A copy of the same is enclosed as **ANNEXURE-III**.
- iii. As the mine lease period expired by 08.09.2020 then EC validity also lapsed.
- iv. The mine management has applied for extension of EC period on 12.09.2020 and the application was reviewed in the SEAC committee meeting held on 18.02.2021 and was recommended for issue of extension of EC. Subsequently, the issue was placed in the SEIAA meeting held on 06.03.2021 & 20.03.2021 and the SEIAA committee noted that the earlier EC dated 30.10.2017 is valid for 5 years i.e., up to 30.10.2022. Hence it is decided to return the application. In this regard the SEIAA issued the order dated 22.03.2021 stating the decision of the committee. A copy of the same is enclosed as **ANNEXURE-IV**.
- v. Further it is submitted that as per the Government instructions, the IT section of the Department of Mines & Geology, Telangana State has allowed issuance of dispatch permits to the existing lease holders who are due for renewal and filed renewal applications within the stipulated time. Extracts of the Mines & Geology Department portal on quarry leases period is herewith enclosed as **ANNEXURE - V**.
- vi. As per EC, the permitted quantity is 5,76,943 m³ in 05 years or 1,15,388.6 m³/annum. As per the ETS survey report dated 24.03.2021, cumulative extracted quantity arrived at 308870 cubic metres. Detailed ETS survey report is herewith enclosed as **ANNEXURE-VI**.
- vii. The TSPCB issued Consent for Establishment (CFE) to the quarry vide Order No. 583-WGL/TSPCB/ZO-HYD/CFE/2018-2653, dated 07.02.2018 for mining of building stone & road metal - 1,15,388.6 m³/annum. A copy of the same is enclosed as **ANNEXURE-VII**.
- viii. The TSPCB issued Consent for Operation(CFO) to the quarry vide Order No. 583-WGL/TSPCB/ZOH/CFO/2018-2688, dt: 14.02.2018 valid up to 31.12.2022 for mining of building stone & road metal - 1,15,388.6 m³/annum. A copy of the same is enclosed as **ANNEXURE-VIII**

6

> **M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant):**

- i. The Stone Crusher & Hot Mix Plant, extent – Acres 6.20 Guntas is located at Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District. The Stone Crusher & Hot Mix Plant is located adjacent to the stone metal quarry.
- ii. The TSPCB issued Consent for Establishment (CFE) for Stone Crusher & Hot Mix Plant vide Order No. 508-WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017-48 dated 28.04.2017 for production of (1) Stone Chips – 500 TPD & (2) Hot Mix Asphalt – 500 TPD. A copy of the same is enclosed as **ANNEXURE-IX.**
- iii. The TSPCB issued Consent for Operation(CFO) to the Stone Crusher & Hot Mix Plant vide Order No. 508-WGL/TSPCB/ZOH/CFE/TS-iPASS/2017-226 dated 03.11.2017 valid up to 31.10.2022 for production of (1) Stone Chips – 500 TPD & (2) Hot Mix Asphalt – 500 TPD. A copy of the same is enclosed as **ANNEXURE-X.**

The Joint committee observation in view of Allegations made by the petitioner and directions of the Hon'ble NGT are as follows:

I. Status of Siting guidelines:

S. No	Siting Guidelines for	Criteria / guideline issued by the competent authority	Actual distances
1.	Building Stone & Road Metal Quarry Lat: 17.722693 Long: 79.370713	The Member Secretary, SEIAA, Telangana issued clarification on siting guidelines for mining projects vide dt: 15.12.2017 as follows: The distance criteria of the proposed mining project shall be as follows: Habitation – 500 meters Reserve Forest – 50 meters Water body – 45 meters	As per the Joint Committee observation the actual distances are as follows: Nearest habitation (i.e. Narsingapur thanda Lat: 17.716019, Long: 79. 381715) is 1341 meters. However there is one small settlement comprising of 25 houses named as Kasimnagar (17.723377, 79.377391) which is at

		<p>A copy of the same is enclosed as ANNEXURE - XI.</p> <p>Further, the SEIAA issued amendment to siting guidelines vide order dt: 11.06.2020 stating that the minimum distance (Aerial distance) from the boundary of mine lease area should be as follows:</p> <p>Nearest habitation : 200 meters</p> <p>Nearest water body : 50 meters</p> <p>Reserve forest : 50 meters</p> <p>A Copy of the order dt: 11.06.2020 is enclosed as ANNEXURE - XIII.</p>	<p>a distance of 570 meters.</p> <p>However, as per Memo No. Gen-52/PCB/TF-BO/2001-2062, dated 11.01.2001 of APPCB, A habitation will be considered 'has any cluster of more than 40 households or the 'Jhanmabhoomi definition' whichever is applicable.</p> <p>In view of the above, Narsingapur Thanda is considered as habitation in the instance case. A copy of the same is enclosed as ANNEXURE-XII.</p> <p>Nearest water body (Kasimnagar kunta @ Lat: 17.724226, Long: 79.377554) is 700 meters</p> <p>Reserve forest : Nil</p> <p>The stone metal quarry is complying with siting guidelines.</p>
2.	<p>Stone Crusher</p> <p>Lat: 17.723225</p> <p>Long: 79.372848</p>	<p>The Member Secretary, APPCB (presently TSPCB) issued modified siting guidelines of stone crushers vide Memo dt. 07.04.2007, stating that the minimum distance shall be maintained is as follows:</p> <p>Human habitation : 800 meters</p> <p>National Highway : 500</p>	<p>The actual distances are as follows:</p> <p>Nearest habitation</p> <p>Narsingapur thanda Lat: 17.716019, Long: 79.381715) is 1140 meters. However there is one small settlement comprising of 25 houses named as Kasimnagar (17.723377, 79.377391) which is at a distance of 401 meters.</p> <p>However, as per Memo No. Gen-</p>

8

		<p>metrers State Highway / Major district Road / any other road:100 meters</p> <p>Min. land required: Around 3 to 5.5 acres required depending upon surroundings. The crusher preferably be located near the quarries. (Copy of Memo dt: 07.04.2007 is enclosed as Annexure - XIV).</p>	<p>52/PCB/TF-BO/2001-2062 dated 11.01.2001 of APPCB, A habitation will be considered has any cluster of more than 40 households or the 'Jhanmabhoomi definition' whichever is applicable. In view of the above, Narsingapur Thanda is considered as habitation in the instance case. The nearest road is the Village road (Lat: 17.720812, Long: 79. 372466) which is at a distance of 174 meters.</p> <p>The allotted Area is 6.5 acres</p> <p>The crusher is located adjacent to the quarry.</p> <p>The Stone Crusher is complying with siting guidelines.</p>
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II. Compliance status with conditions stipulated in Environmental Clearance and CFO order of Building stone & road metal quarry :

- a. The stone metal quarry has not adopted the wet drilling system and not provided permanent water sprinkling arrangements on hauls roads, loading & unloading and at transfer points for dust suppression, but wetting of common approach road and haul roads is being carried out with hose pipe.
- b. The employees are not provided with personal protective equipment.
- c. The quarry has not developed the green belt around the lease area as the surrounding area is rocky terrain. But the quarry management has

9

developed greenbelt in a dedicated area of 5 acres adjacent to the crushing unit.

- d. The quarry has not taken any measures for the monitoring of Ground water level and suitable measures for augmentation of groundwater.

III. Compliance status with conditions stipulated in CFO order of Stone Crusher:

- a. It was observed during the inspection on 05.03.2021, there is no dust bunker for collection of dust. However the old dust bunker was damaged and kept outside. Further during the next joint committee inspection on 18.03.2021 it is observed that the industry has installed elevated closed dust bunker and put it into use.
- b. The crusher has established a ready mix concrete (RMC) plant without obtaining CFE of the Board but the same is not yet commissioned.
- c. The crusher has not provided wind breaking walls around the crusher, however, the management has developed the greenbelt with 5m width towards North, South & East and towards West side, it is covered by hillock.
- d. The crusher has not covered the conveyor belts with GI sheets but covered with fibre cloth.

IV. Status of Air Pollution Control Measures: It is brought to the notice of the committee by the villagers that considerable noise is emitted during the usage of explosives in the quarry. However the joint committee observed certain measures in building stone & road metal quarry and also in stone crusher are as follows:

A. Building stone Road metal Quarry:

- a. Wetting of common approach road and haul roads is being carried out with hose pipe instead of providing permanent water sprinkling arrangements.
- b. The quarry management has developed greenbelt in a dedicated area of 5 acres instead of developing green belt around the lease area.

B. Stone Crusher:

- a. The industry has provided water sprinklers at all dust generating sources.
- b. The crusher has provided cladding to the primary crusher, secondary crusher, primary screen and secondary screen.
- c. The crusher has covered all the conveyor belts with fabric cloth instead of with GI sheets.
- d. During the inspection on 18.03.2021, it was observed that the industry has installed new elevated closed dust bunker for collection of dust as the old dust bunker was damaged.
- e. The industry has laid BT road from the boundary of the crusher to the loading point of the crusher.
- f. The crusher has developed the greenbelt with 5m & above width towards North, South and East. The quarry followed by hillock towards the West side.
- g. The total extent of greenbelt developed is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North side.

V. Any damage caused to nearby water bodies and environmental degradation:

During the inspection, the following were observed:

- Nearest water body is Kasimnagar kunta existing at a distance of 700 m from the mine lease area and observed that the kunta is dried up.
- Dust depositions were observed on the plants existing within the boundary of the units. However no dust depositions are observed beyond the boundary.

VI. Exceeding the mining area or quantity permitted, if so compensation to be collected towards royalty on account of illegal mining:

- a. The lessee opened two quarry pits and conducting quarry operations. The extent of two quarry pits operated by lessee is measured and

worked out to 1.575 Ha (Pit-1 = 1.049 Ha and Pit-2 = 0.5261 Ha). The area of the two quarry pits is much less than the 4.00 Ha quarry lease area.

- b. As per EC, the permitted quantity is 5,76,943 m³ in 05 years or 1,15,388.6 m³/annum. As per the ETS survey report dated 24.03.2021, cumulative extracted quantity arrived at 308870 cubic metres.

VII. Any health impact due to operation of Building Stone & Road Metal Quarry, Stone Crusher & Hot Mix Plant.

As per the report furnished by the DM&HO, Jangaon, there is no impact on the health of surrounding villagers. A copy of the same is enclosed as **ANNEXURE-XV**

The Panchayath Secretary, Narsingapuram Thanda vide letter dt: 05.03.2021 stated that the villagers are not facing any difficulties in terms of health issues, agricultural productivity or structural damages to the houses from the Quarry/Crusher located in the Rangarayagudem village except for the dust nuisance caused by the quarry/crusher vehicles moving through their village. The Panchayath Secretary further requested to implement water sprinkling measures on the road to reduce the fugitive emissions. A copy of the same is enclosed as **ANNEXURE-XVI**.

The District Agriculture Officer, Jangaon reported that due to dust particle deposition on leaves it may hinder photosynthesis and that it may reduce the yield approximately by 5%. Further it was also reported that there is no crop damage noticed during the field visit of Agricultural Scientist, exact variation in yields will be arrived after harvesting of crops. Extent of yield reduction may vary with the stage of the crop, at which deposition of dust occurs. A copy of the same is enclosed as **ANNEXURE- XVII**

VIII. Compliance Status with directions issued by Hon'ble NGT vide order dt: 05.07.2016 in OA No. 3 of 2016

- > Building Stone & Road Metal Quarry, Stone Crusher & Hot Mix Plant are having valid Consent for Operation (CFO).
- > Developed greenbelt with 5m width towards North, South and East of Stone Crusher unit. The quarry followed by hillock is located on the West side. The total extent of greenbelt developed is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North side.

IX. Action Taken by the competent authorities:

- a. Ambient Air Quality(AAQ) monitoring was conducted by the Zonal Laboratory, TSPCB, Warangal on 05.03.2021 and the SPM value was found to be 1855 $\mu\text{g}/\text{Nm}^3$ [10m away from screen house] against the standard of 600 $\mu\text{g}/\text{Nm}^3$. The industry submitted a letter dated 18.03.2021 stating that they have installed elevated closed dust bunker and requested to re-conduct AAQ monitoring. The AAQ monitoring again conducted at two locations within the crusher premises on 22.03.2021 and the SPM values was found to be 512 $\mu\text{g}/\text{Nm}^3$ [@ 10 mts from Jaw Crusher] against the standard of 600 $\mu\text{g}/\text{Nm}^3$ and 82 $\mu\text{g}/\text{Nm}^3$ [@ boundary of the industry on South side – down wind direction] against the standard of 100 $\mu\text{g}/\text{Nm}^3$. Copy of analysis reports are herewith enclosed as **ANNEXURE - XVIII & XIX.**
- b. The TSPCB, Regional Office, Warangal has issued notices to the industry on 19.02.2021, 25.02.2021 & 18.03.2021 for establishing the RMC plant without obtaining CFO of the Board, for non-compliance of conditions stipulated by the Board and for exceeding the emission standards prescribed by the Board respectively. Copies of the notices are enclosed as **ANNEXURE-XX.**

X. Summary:

S.No	Directions of Hon'ble NGT	Compliance/Observation
1.	Status of Siting guidelines	The quarry and stone crushing unit are complying.

2.	Compliance status with conditions stipulated in Environmental Clearance and CFO order of Building stone & road metal quarry	Non-compliance with certain conditions observed and issued a show cause notice.
3.	Compliance status with conditions stipulated in CFO order of Stone Crusher.	Non-compliance with certain conditions observed and issued a show cause notice. The industry installed elevated closed dust bunker.
4.	Status of Air Pollution Control Measures	<u>Quarry:</u> Certain shortfalls were observed. <u>Stone crusher:</u> Required air pollution control measures provided/taken.
5.	Any damage caused to nearby water bodies and environmental degradation.	No damage was observed on the nearest water body.
6.	Exceeding the mining area or quantity permitted, if so compensation to be collected towards royalty on account of illegal mining.	As per EC, the permitted quantity is 5,76,943 m ³ in 05 years or 1,15,388.6 m ³ /annum. As per the ETS survey report dated 24.03.2021, cumulative extracted quantity arrived at 308870 cubic metres in 10 years.
7.	Any health impact due to operation of Building Stone & Road Metal Quarry, Stone Crusher & Hot Mix Plant.	It is reported by DM&HO Jangaon that there is no health impact.
8.	Compliance Status with directions issued by Hon'ble NGT vide order dt: 05.07.2016 in OA No. 3 of 2016	Both quarry and crusher are complying with the directions of Hon'ble NGT dated 05.07.2016.

9.	Action Taken by the competent authorities.	Notices issued for the observed non-compliances .
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It is to submit that earlier in the year 2017, Sri S. K. Subhan & others filed a **WP No. 40816 of 2017 in Hon'ble High Court of Telangana and Andhra Pradesh** against the Building Stone & Road Metal Quarry and stone crushing plant situated at Khasim Nagar, Grampanchayat Ippagudem, Mandal Station Ghanpur, Jangaon District. The matter is still pending in the Hon'ble High Court. The status of the case is enclosed as **ANNEXURE-XXI**.


31/3/21

Environmental
Engineer,
TSPCB, RO,
Warangal

VIRONMENTAL ENGINEER
ngana State POLLUTION CONTROL
BOARD REGIONAL OFFICE,
WARANGAL.


31.3.2021

Secretary, SEAC
&
representative
of SEIAA, TS

Joint Chief Environmental Engineer
Telangana State Pollution Control Board
Sanathnagar, Hyderabad.


31/3-2021

Deputy
Director, Mines
& Geology,
Warangal

DEPUTY DIRECTOR OF MINES & GEOLOGY
WARANGAL REGION
Government of Telangana



Addl. Collector
(LB), Jangaon

District
Additional Collector
(Local Bodies)
JANGAON District.

శ్రీయుత గౌరవనీయులైన
జిల్లా కలెక్టర్ జనగామ గారికి
నమస్కారించి వ్రాయునది.

విషయం: కొరగుట్ట క్రషర్ పనులు నిలుపువేయుట గురించి.
ఆయా!

పై విషయానుసారముగా తమరితో మనవి చేయునది ఏమనగా,
నేను అనగా సామ. సోమనర్సయ్య, గ్రా|| కొతులబాద, మా గ్రామానికి అతి తక్కువ దూరనా
“కొరగుట్ట స్ట్రోన్ క్రషర్” వల్ల గత 6 సం||లుగా వ్యవసాయ రైతులు, కూలీలు మరియు బాటసారులు
అనేక ఇబ్బందులు పడుచున్నారు. నా వ్యవసాయ భూమిలో 2014 లో పట్టు పరిశ్రమ పెట్టినాను. మళ్ళీ
2016 లో పట్టు పరిశ్రమ ఇంజనీర్లు పట్టు పరిశ్రమను చూసి కొరగుట్ట క్రషర్ నుండి విడుదలై దుమ్ము
వల్ల మీరు తక్షణమే నిలిపి వేయాలని లేకుంటే మీరు నష్ట పోవడం జరుగుతుంది అనడం వల్ల అప్పటి
నుండి నాయొక్క పట్టు పరిశ్రమను నిలిపివేయడం జరిగింది.

బ్లాస్టింగ్ వల్ల ఇప్పటికే నాలుగు బావులు కూడుపుకు పోయి నీరు లేక ఎండిపోయినాయి. మోటారు
తో సహా బావిలోనే ఉండిపోయినాయి. ఎన్నో ఏళ్ళుగా గుట్టపైన నివాసం ఉంటున్న ఎలుబంటలు, కోతులు,
నెమళ్ళు మరియు అడవి పండులు పంట పోలాల మీదుకు వచ్చి పంటలు నాశనం చేస్తున్నాయి.

1. అసలు క్రషర్ కు ఇచ్చిన అనుమతుల సమయం కూడా అయిపోయినా కూడా ప్రస్తుతం
నడుపడానికి అధికారలు ఏమిటి.?

2. క్రషర్ కు ప్రభుత్వం వారు ఇచ్చిన కేఫాసిటి పర్మిషన్ ఎంత మరియు బ్లాస్టింగ్ కేఫాసిటి
ఎంత, ఎంత బ్లాస్టింగ్ వాడుతున్నారు.?

3. ఈ సమయంతో మీరు ఏప్పుడైన తనీకి చేశారా.?

4. 600 మీటర్ల లోపు ఏలాంటి శాశ్వత కట్టడాలు ఉండొద్దు అంటారు కదా! మరి 400 మీటర్ల
లోపు నివాస గృహాలు ఉండగా, మీరు ఇంతా పెద్ద కేఫాసిటి కలిగిన క్రషర్ కు ఎలా అనుమతి ఇస్తారు.?

5. (5) గ్రామాలకు చెందిన ప్రజల ఆస్తి ప్రాణ నష్టాలకు ఇట్టి క్రషర్ కారణం అవుతున్నందున
దీనిని కొనసాగించడం ఎంత వరకు సబబు. ఇది ప్రశ్నలు కాదు మా అవేదనగా అర్థం చేసుకుంటారని
మనవి చేస్తున్నాము.

ఇప్పటికే ఇట్టి క్రషర్ ను అపివేయాలని 1.నర్సింగపురం తండ, 2.రంగరాయిగూడెం,
3.కొతులబాద, 4.కొమటిగూడెం,5. ఇప్పగూడెం గ్రామ పంచాయతీలు తీర్మాణం చేసి కలెక్టర్ గారికి
ఇవ్వడం జరిగింది. కాని క్రషర్ యాజమాన్యం కొంత మంది ప్రలోభ పెడుతున్నది. సమస్యకు సంబంధం
లేని వారిని మా మీదికి ఉసుగొలుపు, మమ్మల్ని చంపుతామని సైతం బెదిరింప చేస్తున్నారు.

(16)

కావున మాకు ఇట్టి క్రషర్ వల్ల వ్యవసాయ పంటలు, మరియు ప్రజల అనారోగ్యంతో పాటు, వీరి వల్ల మాకు ప్రాణహాని ఉన్నందున దయమయిలైన తమరు తక్షణమే ఇట్టి క్రషర్ నిలిపి వేసి మాకు న్యాయం చేయగలరని మనవి.

ఇట్లు

తమ విధేయులు

S. Somaiah

శ్రీమత శారవణియ్యలైన జునగామ జిల్లా కలెక్టర్ గారికి వ్రాయునది
విమనగా

(18)

అయ్యో... నమస్కారము!

విషయం :- నేను అనగా పల్లపు నర్సయ్యుని స/ం చంద్రయ్య, నా

వారసులము :- పల్లపు రవి & పల్లపు మల్లయ్య, పల్లపు రాకేశ్ (మనవడు)

గ్రా,, కౌమటగూడెం, మా,, ఘనాపురం (పేట), జిల్లా,, జునగామ.

మా తండ్రి పల్లపు నర్సయ్యుడు మా భూమి survey no. 1109/3

శు 5 ఎకరాల 16 గుంటల భూమిని అజుకుని తొసుకున్నారు. చేయమనేది

మాని తొలు వెంకన్న అనే ప్లాట్ మా తండ్రి పల్లపు నర్సయ్యుని దగ్గరి వచ్చి
-MPTC
మా భూమిని 5 సంవత్సరాల అజుకుని ఇచ్చి డియ్యలు ఇస్తామని తొయిది

ఇప్పుడు అనగా 5 సంవత్సరాల తర్వాత మా భూమిని మాకు ఇచ్చామని

అడిగితో ఇప్పట్లేదు. ఇది బురగట్టు 3 సంవత్సరాల జరిగిపోయింది

వాళ్ళ అంగులు, అర్థి కలంబం చెదిరిపోయారు.

డియ్యలు ఇస్తామంటున్నారు కని భూమి ఇచ్చామంటున్నారు.

భూమియే అడిగితో మాత్రం నిన్ను చంపి ఇవ్వడం బాండ్ వైన

వేరేతము కని భూమి మాత్రము ఇవ్వకంటున్నారు.

మా బాధను తర్ఫం చేయకండి మా భూమి మాకు ఇప్పించగలకండి

మా తనా విన్నవణి

P O A

Rudrak

పాల్వోని

...

ఇట్లు

LTP

GOVERNMENT OF TELANGANA
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY:: WARANGAL
 (Present: Sri. M. Baldas, M.Sc., Assistant Director)

ANNEXURE - II

Proceedings No.9635 / Q / 2014

Date:27-07-2015

Sub: Mines and Quarries - Transfer of Quarry lease held by M/s. Sai Datta Stone Crusher, represented by its proprietor Sri.Aroori Ramesh for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal District in favour of Sri.Kunduri Thirumal Reddy for the unexpired period of **08-09-2020**. - Work order issued - Reg.

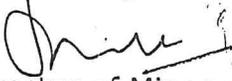
- Ref: 1. Deputy Director of Mines and Geology, Warangal Proceedings No.327/QL-1/2010, dt.25-02-2015.
 2. Director of Mines and Geology, Hyderabad Proceedings No.7966/R1-1/2015, dt.06-07-2015.

-:O:-

ORDER:

Sanction is here by accorded for transfer of Quarry lease to **Sri.Kunduri Thirumal Reddy, S/o.Venkat Reddy, R/o.H.No.1-9-1134, Sahakarnagar, Hanamkonda, Warangal District** to work for Building Stone and Road Metal over an extent of **4.00 Hectares** in Survey No.1109 of **Ippagudem (V), Station Ghanpur (M), Warangal District** for the unexpired period of i.e. upto **08-09-2020** subject to the provision of the A.P.M.M.C. Rules, 1966 and the special conditions specified in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.


 Asst. Director of Mines and Geology,
 Warangal

To
 Sri.Kunduri Thirumal Reddy,
 S/o. Venkat Reddy,
 R/o.H.No.1-9-1134,
 Sahakarnagar, Hanamkonda,
 Warangal District.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
 Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.
 Copy to the Asst. Director of Mines and Geology, (Vigilance), Mahabubabad, Warangal for favour of information.
 Copy to the Tahsildar, Station Ghanpur (M), Warangal District for favour of information.



Government of Telangana
District Level Environment Impact Assessment Authority (DEIAA),
Jangaon

OrderNo.11/DEIAA-DEAC-JN/2016-1

Date: 31-10-2017

Sub:DEIAA, Jangaon – Quarrying of Building Stone & Road Metal of Sri.K.Thirumal Reddy over an extent of 4.00 Hectares in Sy. No. 1109 of Ippagudem Vg, Station Ghanpur Mdl, Jangaon District – Environmental Clearance - Issued – Reg.

- Ref:**
1. S.O.141 (E) from MoEF&CC Notification issued by GoI Gazette No.125, Dt:15.01.2016.
 2. S.O.190 (E) from MoEF&CC Notification issued by GoI Gazette No.166, Dt:20.01.2016.
 3. The Hon'ble National Green Tribunal orders Dt:16.03.2016.
 4. Application of Sri.K.Thirumal Reddy Dt:18.01.2017.
 5. Constitution of DEIAA & DEAC on 24-07-2017.
 6. Minuets of Meeting of DEAC, Dt: 22.08.2017.

The proposal submitted by **Sri.K.Thirumal Reddy** in Sy. No. **1109 of Ippagudem Vg, Station Ghanpur Mdl, Jangaon District** over an extent of **4.00 Hectares** seeking Environmental Clearance has been examined; subsequent the field inspection by Committee members and the same was deliberated in detail by all members of the committee.

- I. It is observed that the nearest human habitation viz., Kashim Nagar H/o Ippagudem village exists at a distance above 1.0 km from the quarry lease area.
- II. The Building Stone & Road Metal in the quarry lease area is exposed on the surface. Hence, it is proposed to mine the boulders/sheet by open cast fully mechanized methods, bench of 6 Mts height will be developed.

The separation of rocks mass from the mother rock will be carried out by drilling and blasting. The blasting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled blasting shall be used so as to reduce vibrations and dust. The fragmented rock mass will be crushed in the crusher for obtaining the required size of 40mm, 20mm, 10mm and boulders generated will be used directly or first sized by rock breaker and then used depending on its size. It is reported that the life of the quarry is estimated as 5.29 years. The total Quarry lease area is 4.00 Hectares.

The Geo-Co-ordinates of the proposed Building Stone & Road Metal Quarry are reported as hereunder:

1. 17° 43' 23.8" N X 79° 22' 17.1" E
2. 17° 43' 20.2" N X 79° 22' 15.9" E

EIA notification, 2006 and its amendment in S.O 141 (E) dated 15.01.2015 MoEF &CC thereof. The District Level Expert Appraisal Committee (DEAC) examined the proposal submitted by the proponent.

IV. The project is exempted from the process of public hearing as the mining lease area is less than 5.000 Hectares in accordance with the guidelines information furnished, presentation made by the proponent and the consultant Sri. Sanjay Kumar, R.Q.P the Committee considered the project proposal and recommended for issue of Environmental Clearance, subject to terms and conditions suggested as under:

1. Regular spraying of water by the sprinkling system on haul roads and retaining wall within the premises.
2. Wet drilling arrangement will be provided to the drill machines for dust suppression.
3. Timely maintenance of vehicles to minimize air pollution due to movement of vehicles.
4. Dust masks for employees shall be provided.
5. Mining operations will be carried out during day time only.

Terms and conditions for issuance of Environmental clearance

A. Specific Conditions:

a) Air Pollution:

- i. The blasting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled blasting shall be used so as to reduce vibrations and dust.
- ii. Greenbelt should be developed along the boundary of Quarry lease area with tall growing trees, with the native species in consultation with the local DFO/ Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul road, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GI on 16.11.2009 or the state forest department.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- v. Usage of any kind of explosive for the purpose of Quarrying or any other purpose in the quarry or lease is strictly not recommended.

b) Noise Pollution:

i. The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment.
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.,
- Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- Blasting operations will be carried out only during day times.
- Green belt of 7.5 Mts width shall be developed to mitigate propagation of noise.

ii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules 2010; Dt: 11.01.2010 issued by the **MoE&F, GOI** to control noise to the prescribed levels. Workers engaged in operation of HEMM, etc should be provided with ear plugs/muffs.

c) Water Pollution:-

i. The source of water for the quarry is Ground water. Total water requirement will be utilized for purposes of dust suppression, development of green belt and other domestic/drinking water purposes. Waste water generated from the domestic section is to be disposed into septic tank followed by soak pit.

ii. Garland drain and situation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc., The drains should be regularly de-silted, particularly after monsoon, and maintained properly.

iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Deputy Director, GWD, Jangaon. Data thus collected should be sent at regular intervals to MoEF, Deputy Director, Ground water department, Jangaon and Central Ground water Board, Southern region, Hyderabad.

iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Deputy Director, Ground Water Department, Jangaon. Suitable measures should be taken for rainwater harvesting.

v. Permission from the competent District authority of Ground water department, Jangaon, should be obtained for drawl of ground water, if any, required for this project.

d) Solid Waste:

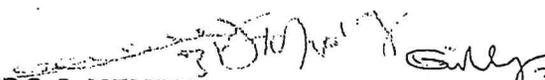
- i. Rock Boulders, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted in control erosion of dumps:-
 - Retention/tow walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, quarrying operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof the recyclers authorized by TSPCB.

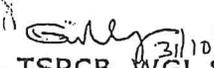
B. Other Mandatory Conditions:

- i. Environmental protection measures proposed in the Environment management plan submitted by the Proposed by the proponent are to be implemented in true spirit.
- ii. **This order is valid for a period of five (5) years or the expiry date of Quarry lease period issued by the Government of T.S., whichever is earlier, subject to a maximum excavated Building Stone & Road Metal to a quantity of 5,76,943 cubic meters,**
- iii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on Quarrying.
- vi. The total quantity of Building Stone & Road Metal to be excavated in no case should exceed more than 5,76,943 cubic meters.
- v. Mining or quarrying activity as far as possible should be confined to surface only and the operation if extended below ground level, should not below three (3) meters below ground level and in no case should interfere with the ground water table.
- vi. After excavation of required quantity from the lease area, the quarry should be closed in accordance with mine closure plan and pits excavated thus should be refilled and the land should be reclaimed and made fit for agriculture purposes. The department of Mines, the leasing authority, should ensure mine closure.
- vii. No visible scar or open pit should be seen on the surface after closure of mine.
- viii. No change in Quarrying/Mining technology and scope of working should be made without prior approval of the DEIAA, Jangaon further expansion or modifications in the mine shall be carried out without prior approval of the DEIAA, Jangaon / MoE&F and CC GoI, New Delhi, as applicable.

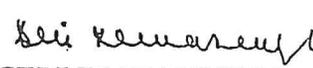
- ix. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the DEIAA and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- x. Officials from the DEIAA or DEAC or officers of MoE&F would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F and CC, Chennai.
- xi. For ambient air quality, monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Board once in six months.
- xii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board / Central Pollution Control Board once in six months.
- xiii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining/Quarrying operation. Necessary safeguard measures to protect the first order streams, if any, originating from the mine/Quarry lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xviii. The funds earmarked for environmental protection measures (**5% of Capital cost**) should be kept in separate account and should not be diverted for other purpose Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xix. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xx. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, T.S.
- xxi. The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxii. The proponent shall obtain all other mandatory clearances from respective departments.
- xxiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of these clearances and attract action under the provisions of Environment (Protection) Act. 1986.
- xxiv. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act. 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act. 1986 and the Public Liability Insurance Act. 1991 along with their amendments and rules.


RDO & MEMBER
SECRETARY OF
DEIAA, JANGAON


RO, TSPCB, WGL &
EXPERT MEMBER OF
DEIAA, JANGAON


DFO & MEMBER OF
DEIAA, JANGAON


DISTRICT COLLECTOR
& CHAIRPERSON OF
DEIAA, JANGAON

To.

Sri.K.Thirumal Reddy,
H.No. 1-9-1134,
Sahakaranagar,
Hanmakonda, Warangal Urban.
Cell:9701817469 (T.S.)

Copy to:

1. The Chairman, DEAC, Jangaon, for information.
2. The Member Secretary, DEIAA for information.
3. The EE, PCB, Jangaon for information.
4. The Regional officer, MoEF & CC, GoI, Chennai for information.
5. The Secretary cell, MoEF & CCf, GoI, New Delhi for information.

	<u>State Level Environment Impact Assessment Authority (SEIAA)</u>
	<u>Telangana State</u>
	<u>Government of India</u>
	<u>Ministry of Environment Forests & Climate Change</u> A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

REGD. POST WITH ACK. DUE

Order. No. SEIAA/TS/OL/JNGN-23/2020-

DI:22.03.2021.

Sub: SEIAA, Telangana – 4.0 Ha. Building Stone & Road Metal Quarry of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District. – Application for Extension of Environmental Clearance – Returned - Reg.

Ref: Your EC application submitted Online on 12.09.2020 (Proposal No. SLA/TG/MIN/172850/2020) received on 26.09.2020.

In the reference cited an application was received seeking extension of Environmental Clearance from Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District to produce 78,864 m³/annum of Building Stone & Road Metal.

The proposal was examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC), Telangana examined the application in its meeting held on 18.02.2021 and observed the following:-

The representative of the project proponent Sri K. Thirumal Reddy; and Sri G.V.Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the initial lease was granted before 09.09.2013 and was transferred in favour of the proponent for unexpired period upto 08.09.2020. The proponent has obtained EC from DELAA, Jangaon dist on 31.10.2017 for period valid for 5 years.

As the quarry was expired, the proponent obtained renewal of lease (in-principle) on 13.03.2020 in favour of the proponent for further period of 20 years and submitted a copy of Scrutinized/ Approved Mining Plan & EMP Report.

After detailed discussions, the SEAC recommended for issue of extension of EC.

The issue was placed before the State Level Environment Impact Assessment Authority (SEIAA), Telangana in its meeting held on 06.03.2021 & 20.03.2021 and the Authority observed as follows:-

The SEIAA discussed the recommendations of the SEAC in detail. It is noted that the earlier EC dt.31.10.2017 is valid for 5 years i.e., 30.10.2022. Hence, the proposal is returned.

In view of the above, your EC Application is herewith returned.

No mining activity shall be carried out without obtaining prior Environmental Clearance as per the provisions laid under EIA Notification, 2006 and its amendments thereof.

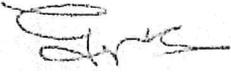
Yours faithfully,
Sd/-
Member Secretary,
SEIAA, TS

To
Sri K. Thirumal Reddy, Owner
(4.0 Ha. Building Stone & Road Metal Quarry)
H. No. 1-9-1134,
Shankar Nagar Hunter Road,
Hanamkonda - 506 001,
Warangal Urban District
Ph No. 9030404628
Email: kthirumalreddyquarry@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: WGL, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

//T.C.F.B.O.//


 JOINT CHIEF ENVIRONMENTAL ENGINEER

Valid From 09.09.2010

Valid To 31.03.2021

EXTENT DETAILS

No	Mandal	Village	Land	Survey No	Extent(Ha)
1	Ghanpur(Stn)	Ippagudem	Government Land	1109	4.00

MINERAL DETAILS

Category	Mineral Name
MINOR	Road Metal
MINOR	Building Stone

PERSONEL ADDRESS

Door No 1-9-1134

Street Name sahakar nagar,hunter road

Land Mark near warangal public school

District WARANGALURBAN

Mandal Hanamkonda

Village Hanamkonda

PinCode 506001

Amma
12/12/2017

PERSONAL DETAILS

⬅️ BACK

Lessee ID	2111100424
Lease Name	Kunduru Thirumal Reddy
Firm Type	Individual
Owner Name	Kunduru Thirumalareddy
GST	36ADBFS4140H1Z9
IBM RegNo	IBM RegNo
PAN No	ADBFS4140H
Aadhar No	637491009972
Email	ktr2555@gmail.com
Mobile	9849437877

LEASE PERIOD DETAILS

Grant Order No	GrantOrder No
Grant Order Date	GrantOrder Date
Opening Notice Date	
Execution Date	

Abstract Showing the quantification of Pit-1 & Pit-2 by ETS Survey.

Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109 of Ippagudem Village, St.Ghanpur Mandal Jangaon District.

Pit-1

Top Area Of Pit (Sq.Mt)	Bottom Area Of Pit (Sq.Mt)	Avg Area Of Pit (Sq.Mt)	Avg Depth Hight Of Pit (in Mt.)	Total Quantity in Cubic Mt.
11930.2538	9051.1954	10490.7246	14.04245808	147315.5604

Pit-2

Top Area Of Pit (Sq.Mt)	Bottom Area Of Pit (Sq.Mt)	Avg Area Of Pit (Sq.Mt)	Avg Depth Hight Of Pit (in Mt.)	Total Quantity in Cubic Mt.
6696.4467	3825.7935	5261.1201	30.70735886	161555.1029

$$\begin{aligned}
 \text{Total Pit's Quantity} &= 147315.5604 \\
 &+ 161555.1029 \\
 &= 308870.6633
 \end{aligned}$$

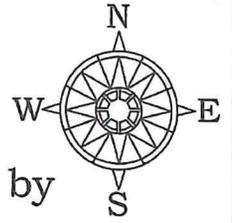
Note: Electronic Total Station (ETS) Survey conducted by M/s Lotus Engineers, Hanamkonda on 24.03.2021 in presence of Quarry Lease Holder Sri Kunduru Thirumal Reddy.

Chandrasekhara N
Surveyor

S. S. S. S.
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON.

ANNEXURE - VI

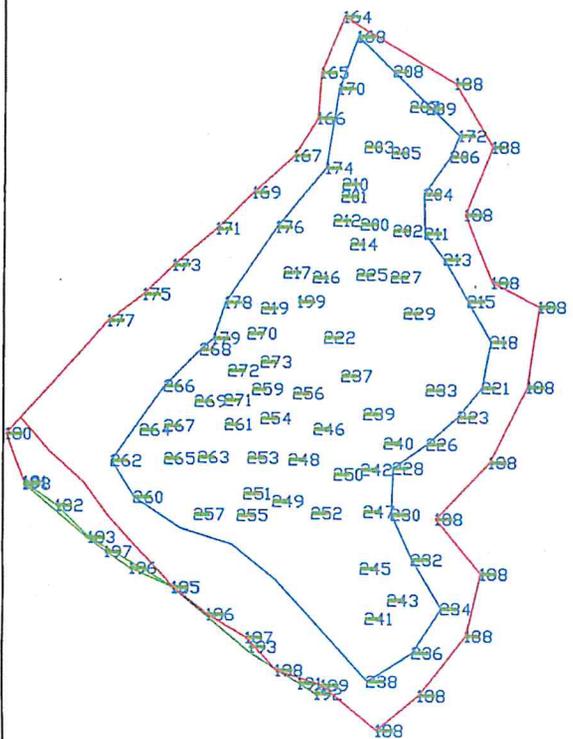
Date Of ETS Survey: 24-03-2021



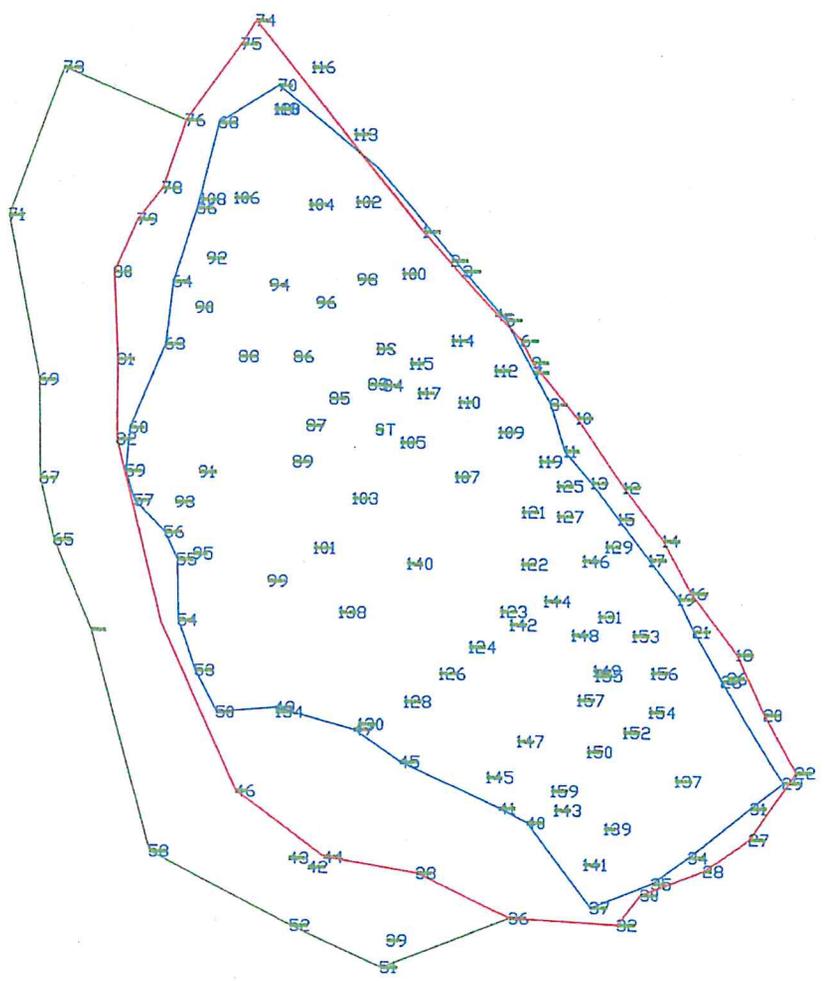
Map Showing the area and Quantification of Pit-I & Pit-2 by ETS Survey.

PIT-II

Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109 (Govt Land) of Ippagudem Village, Ghanpur Mandal Jangaon District.



PIT-I



Ch. Saranya 30/3/2021
Surveyor O/o ADMG,
Jangaon

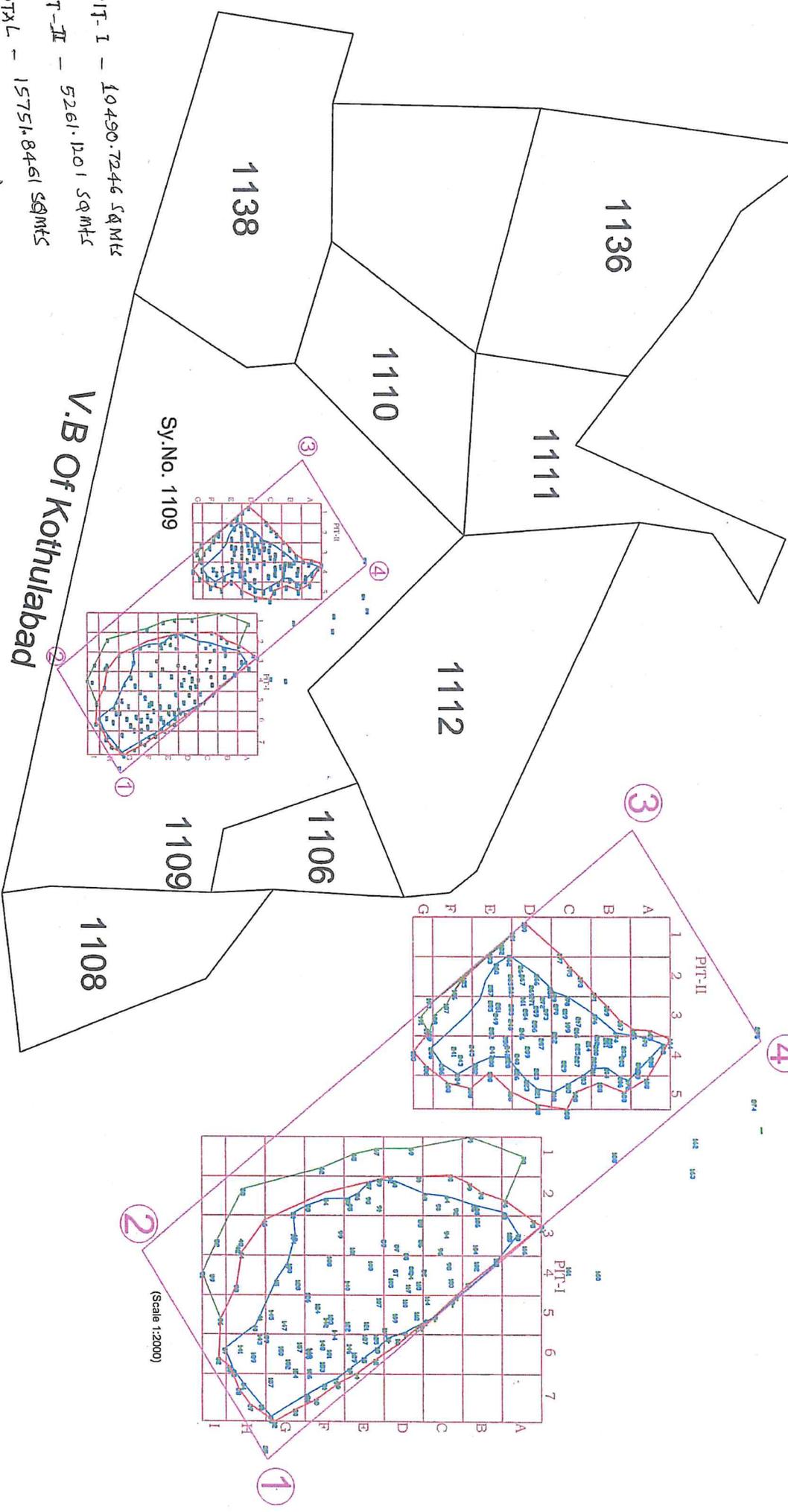
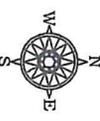
Kankey 30-03-21
Asst. Director of Mines and Geology
Jangaon

Map Showing the area and Quantification of Pit-I & Pit-2 by ETS Survey.

Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109 (Govt Land) of Ippagudem Village, Ghanpur Mandal Jangaon District. \approx 1/4 of 4-00 hect.

Date Of ETS Survey: 24-03-2021

(Scale 1:4000)



(Scale 1:2000)

PIT-I - 10490.7246 SQMts
 PIT-II - 5261.1201 SQMts
 TOTAL - 15751.8461 SQMts
 (1.575 Hect)

Ch. Suresh
 30/3/2021
 Surveyor O/o ADMG,
 Jangaon

Suresh
 30.03.21
 Asst. Director of Mines and Geology
 Jangaon



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY

Order No.583 –WGL/TSPCB/ZO-HYD/CFE/2018 2653

Date: 07.02.2018

Sub: TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry) ., Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District - Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. Industry's CFE application received through TSOCMMS on 29.12.2017 at TSPCB, RO, Warangal.
2. TSPCB, RO, Warangal verification report date 17.01.2018, received by Zonal Office, Hyderabad on 19.12.2017.
3. CFE Committee meeting held on 23.01.2018 at TSPCB, Zonal Office, Hyderabad.

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out Building Stone & Road Metal mining activity over an extent of 4.0 Ha as mentioned below, with a proposed project cost of Rs. 40.00 Lakhs (In words Forty Lakhs only).

SLNo.	Product & Capacity
1.	Mining of Building Stone & Road Metal – 115388.6 m ³ /annum (Over an extent of 4.0 Ha)

2. As per the application, the above activity is to be located Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District.
3. The above site was inspected by the Environmental Engineer & Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Warangal on 29.12.2017 and found that the industry is surrounded by **East:** Own lands followed by dry agricultural lands; **West:** Hillock; **South:** Hillock; **North:** Own lands followed by dry agricultural lands.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Warangal and recommendation by the CFE Committee meeting held on 23.01.2018 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.

34

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To

Sri. K.Thirumal Reddy
H.No.1-9-1134,
Sahakaranagar,
Hanmakonda,
Warangal Urban.

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and Telangana State Pollution Control Board, Regional Office, Warangal regularly.
3. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal & gravel in an area of 4.0 Ha only.
4. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
5. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
6. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
7. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
8. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
10. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017.
11. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total Consumption (KLD)
1.	Wet Drilling	1.6 KLD
2.	Dust suppression	1.0 KLD
3.	Green belt development	2.4 KLD
4.	Domestic	1.0 KLD
	Total	6.0 KLD

12. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total generation (KLD)
1.	Domestic	0.8 KLD
	Total:	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic tank followed by soak pit.

13. The proponent shall comply with the following for controlling air pollution.

S. No.	Details of Stack	Stack I
a)	Attached to	DG Set
b)	Capacity	125 KVA
c)	Fuel	Liquid (Diesel)
d)	Stack height from GL	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.
e)	Details of Air Pollution Control Equipment	Silencer with Acoustic Enclosure.
f)	Standards to be complied	SPM – 115 mg/Nm ³

14. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.

15. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.

16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

19. The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Solid Waste generation	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
--	--	--	--

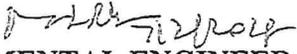
20. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

21. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

22. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.

- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
23. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
 24. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
 25. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
 26. The industry shall stack the top soil properly with proper slope with adequate measures.
 27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
 28. The industry shall not dispose the solid waste outside the factory premises.
 29. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
 30. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
 31. The industry shall not take up trial production without obtaining Consent for Operation of the Board.
 32. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
 33. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
 34. The industry shall comply with all the directions issued by the Board from time to time.
 35. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 36. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry) ,
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M),
Jangaon District



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad – 500 016.
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGISTERED POST WITH ACKNOWLEDEMENT DUE
CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Order No: 583-WGL/TSPCB/ZOH/CFO/2018- 2688 **Date: 14.02.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry) ,
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M),
Jangaon District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic	0.8 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to DG set of capacity 125 KVA		

iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Sri. K. Thirumal Reddy (4.0 Ha. Building Stone & Road Metal Quarry) , Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous waste	Stream	Disposal option
1.	Waste oil (40 LPA)	5.1 of Sch-I	Shall be disposed to authorized recyclers/re-processors

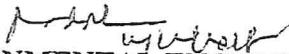
This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1.	Mining of Building Stone & Road Metal (Over an extent of 4.0 Ha)	115388.6 m ³ /annum

This consent order shall be valid for a period ending with the 31.12.2022.

Encl: Schedules A, B & C


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Sri. K.Thirumal Reddy
H.No.1-9-1134,
Sahakaranagar,
Hanmakonda,
Warangal Urban.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

Sl. No.	Purpose	Quantity
1.	Water sprinkling on haul roads	15.0 KLD
2.	Green belt development	0.5 KLD
3.	Domestic	1.0 KLD
	Total	16.5 KLD

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter (PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi-mechanized open cast mining and shall carryout mining of building stone & road metal & gravel in an area of 4.0 Ha only.

7. After breaking the mineral into required size by drilling and blasting, it shall be directly loaded into the trucks.
8. The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
9. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
10. The crusher and screened ore shall be directly transported to the consumers. No beneficiation shall be done at the mining site.
11. The industry shall provide water spraying arrangement on haul roads, loading & unloading and at transfer points for dust suppressions.
12. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
13. The industry shall scrupulously comply with conditions stipulated by the DEIAA, (District level Environment Impact Assessment Authority) in the Environmental Clearance order dated 31.10.2017.
14. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul roads and other service roads to suppress the dust.
15. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
19. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
20. The rock waste shall be dumped in the dump yard in the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
21. The industry shall adopt the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
22. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
24. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
25. The industry shall stack the top soil properly with proper slope with adequate measures.
26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
27. The industry shall not dispose the solid waste outside the factory premises.
28. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
29. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
30. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
31. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
32. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
33. The industry shall comply with all the directions issued by the Board from time to time.
34. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
35. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.

(46)

10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

Sri K. Thirumal Reddy
JOINT CHIEF ENVIRONMENTAL ENGINEER

[Signature]

To
M/s. Sri. K. Thirumal Reddy
(4.0 Ha. Building Stone & Road Metal Quarry) ,
Sy.No. 1109, Ippagudem (V),
Station Ghanpur (M),
Jangaon District



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY

Order No.508 -WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017 - 48 Date: 28.04.2017

Sub: TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref: 1. Industry's CFE Application received through TS-iPASS on 19.04.2017.
2. TSPCB, RO, Warangal verification report dated 21.04.2017 and received by Zonal Office, Hyderabad on 27.04.2017.
3. CFE Committee meeting held on 28.04.2017 at TSPCB, Zonal Office, Hyderabad.

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher and Hot Mix Plant with production capacities as mentioned below, with a proposed project cost of Rs.4.0 Crores.

<i>Proposed Product</i>	<i>Quantity</i>
Stone Chip (6, 12, 20 & 40 mm)	500 TPD
Hot Mix Asphalt (Hot Mix Plant)	500 TPD

- As per the application, the above activity is to be located at Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
- The above site was inspected by the Assistant Environmental Engineer, T.S. Pollution Control Board, Regional Office, Warangal, on 20.04.2017 and found that the industry is surrounded by **East:** Own land with fully grown eucalyptus plantation ; **West:** Hillock ; **North:** Own land followed by dry agricultural lands; **South:** Own land followed by R & B road.
- The Board, after careful scrutiny of the application, verification report of Regional Officer, Warangal, recommendation by the CFE Committee meeting held on 28.04.2017 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

48

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

[Handwritten Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Shriya Constructions,
Sy.No.1106 & 1107,
Ippagudem (V),
Station Ghanpur (M),
Jangaon District - 506001

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
✓ Copy submitted to the General Manager, District Industries Centre, Warangal for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information and necessary action.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and T.S.Pollution Control Board, Regional Office, Warangal regularly.
3. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Dust suppression	15.0 KLD
2.	Greenbelt	5.0 KLD
3.	Domestic	1.0 KLD
	Total	21.0 KLD

4. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Proposed (KLD)
1.	Domestic	0.8 KLD
	Total	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic tank followed by soak pit.

5. The proponent shall comply with the following for controlling air pollution.

S. No.	Details of Stack	Stack 1
a)	Attached to	DG Set
b)	Capacity of Boiler / Furnace / Kiln / Incinerator / D.G. set / Others	250 KVA
c)	Fuel from: Solid / Liquid / gaseous	Liquid
d)	Stack height from GL	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.
e)	Details of Air Pollution Control Equipment	Acoustic Enclosure.

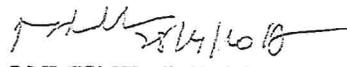
6. The Solid wastes generated shall not exceed the following breakup quantities:

S. No.	Name and quantity of the Hazardous/Solid waste	Total quantity	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1	Stone Dust	50 TPD	--	Shall be mixed in the hot mix plants.

7. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.

8. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
9. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
10. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
11. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
12. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
13. The industry shall construct BT road from quarry to stone crushing unit.
14. The industry shall construct metal roads within the premises.
15. The industry shall carryout regular cleaning and wetting of the ground within the premises.
16. The industry shall provide air pollution control equipment i.e., scrubber to the Rotary Kiln / Drum Mix Plant to control fugitive emissions and shall meet the Board SPM limit of 115 mg/Nm³.
17. The unit should provide water sprinklers on the conveyor carrying raw materials. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
18. The industry shall store the raw materials under closed shed only. The industry shall carryout all the loading and unloading activities of materials inside the closed shed only. The industry shall convey the raw materials through closed screw conveyors.
19. The industry shall maintain good housekeeping through regular sweeping through sweeping machines to remove the dust / ready mix concrete on the ground to control the fugitive emissions.
20. The industry shall dispose the solid waste i.e., sediment in an earmarked area as land fill within the premises.
21. The industry shall regularly carryout water sprinkling to suppress the dust generated during loading and unloading activities of materials and also within the premises to control fugitive emissions.
22. The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
23. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
24. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
25. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management, Transboundary Movement) Rules, 2016.
26. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
27. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
28. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
29. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.

30. The industry shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
33. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Shriya Constructions,
Sy.No.1106 & 1107, Ippagudem (V),
Station Ghanpur (M), Jangaon District.

Abstract Showing the area and quantification of Pit-I by ETS Survey.
Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduri
Thrimal Reddy, in Sy.No. 1109 of Ippagudem Village, Ghanpur Mandal
Jangaon District.

PIT-1		
ID	Top Levels	Ground Levels
1	338.375	325.923
2	338.696	325.198
3	336.667	326.801
4	336.459	326.405
5	336.516	327.151
6	337.812	326.454
7	337.657	326.601
8	338.586	327.553
9	339.234	327.598
10	337.872	327.429
11	338.513	327.003
12	338.108	327.392
13	341.654	329.855
14	342	328.918
15	342.196	328.789
16	342.928	329.32
17	349.992	332.485
18	350.507	327.852
19	354.546	328.122
20	352.556	328.684
21	353.5	327.563
22	335.96	328.955
23	337.009	327.154
24	339.145	327.472
25	340.428	329.189
26	339.541	328.702
27	344.635	329.677
28	344.776	331.137
29	345.127	331.098
30		330.811
31		330.766
32		328.952
33		327.986
34		328.793
35		328.111
36		326.302
37		326.249
38		326.515
39		326.458
40		326.863
41		327.963
42		327.039

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43		329.377	
44		327.262	
45		327.766	
46		328.579	
47		327.414	
48		329.36	
49		327.223	
50		326.519	
51		326.564	
52		326.327	
53		326.684	
54		326.468	
55		326.482	
56		326.577	
57		326.249	
58		326.912	
59		326.917	
60		327.461	
61		326.203	
62		326.156	
63		326.589	
64		326.474	
65		326.461	
66		326.22	
67		326.907	
68		326.344	
69		327.48	
70		326.813	
71		327.459	
72		327.735	
73		327.96	
74		327.499	
75		327.312	
76		326.722	
77		327.473	
78		327.048	
79		327.865	
80		327.411	
81		327.922	
82		327.492	
83		328.346	
84		326.456	
85		328.6	
86		326.031	
87		330.279	
88		327.882	
89		328.148	
90		328.223	
91		328.124	
92		327.756	

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93		327.944	
94		327.862	
95		327.988	
96		328.818	
97		328.305	
98		327.886	
99		328.103	
100		328.596	
101		327.985	
102		328.725	
	341.7584483	327.7159902	14.04245808
	Avg of Top Level	Avg of Bottom Level	Avg Depth Of Pit

Top Area of Pit (sq.mt) 11930.2538
Bottom Area of Pit (sq.mt) 9051.1954
Avg Area Of Pit 10490.7246

Pit Quantity in Cub.mt Avg Area Of Pit X Avg Depth Of Pit
10490.7246 X 14.042 45 808
Total Quantity in Cub.Mts = 147315.5604

Note : Electronic Total Staion (ETS) Survey conducted by M/s Lotus Engineers, Hanamkonda on 24.3.2021 in presence of Royalty Inspector & Surveyor of ADMG, Jangaon.


For Lotus Engineers

Tulasi Rakesh
Senior Engineers



Abstract Showing the area and quantification of Pit-2 by ETS Survey.
Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduri Thrimal Reddy, in Sy.No. 1109 of Ippagudem Village, Ghanpur Mandal Jangaon District.

PIT-2		
ID	Top Levels	Ground Levels
1	340.734	328.686
2	342.821	329.854
3	345.986	327.126
4	347.018	328.511
5	349.361	328.981
6	351.831	329.354
7	354.977	328.636
8	357.275	327.623
9	359.907	327.732
10	362.625	327.345
11	364.892	327.685
12	367.081	327.162
13	369.213	327.681
14	371.703	326.844
15	369.678	326.78
16	370.415	326.927
17	372.459	327.579
18	373.479	327.565
19		327.925
20		328.087
21		327.98
22		329.265
23		328.121
24		328.799
25		328.341
26		328.584
27		328.06
28		327.824
29		328.652
30		327.762
31		328.695
32		327.726
33		329.007
34		327.686
35		328.868
36		332.079
37		328.068
38		333.716
39		333.313
40		327.911
41		332.905
42		327.924
43		328.589

Palani

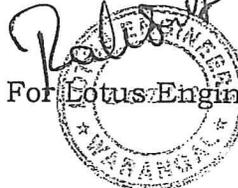
(57)

44		331.227	
45		328.325	
46		331.072	
47		329.532	
48		328.153	
49		328.435	
50		328.273	
51		329.251	
52		328.127	
53		329.247	
54		328.824	
55		328.492	
56		328.683	
57		329.743	
58		329.125	
59		330.166	
60		329.03	
61		329.532	
62		329.31	
63		330.775	
64		329.516	
65		328.984	
66		329.591	
67		328.462	
68		329.153	
69		328.49	
70		329.275	
71		328.638	
72		329.241	
73		329.032	
74		328.864	
	359.5252778	328.8179189	30.70735886
	Avg of Top Level	Avg of Ground Level	Avg Depth Of Pit

Top Area of Pit (sq.mt) 6696.4467
Bottom Area of Pit (sq.mt) 3825.7935
Avg Area Of Pit 5261.1201

Pit Quantity in Cub.mt Avg Area Of Pit X Avg Depth Of Pit
5261.1201 X 30.70735886
161555.1029

Note : Electronic Total Staion (ETS) Survey conducted by M/s Lotus Engineers,
Hanamkonda on 24.3.2021 in presence of Royalty Inspector & Surveyor of
ADMG, Jangaon.


For Lotus Engineers


Tulasi Rakesh
Senior Engineers





TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad - 500 016.
Email:hyd.zo.jcee@pcb.ap.gov.in

REGD. POST WITH ACK. DUE

CONSENT & HW AUTHORIZATION ORDER - ORANGE CATEGORY

Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017- 226 Date: 03.11.2017

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to:

M/s. Shriya Constructions,
Sy.No. 1106 & 1107,
Ippagudem (V), Station Ghanpur (M),
Jangaon District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic effluents	0.8	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1 & 2	Attached to DG Set of capacity - 2 x 250 KVA	----	SPM - 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form - 2) [See Rule 6(2)]:

M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

Sl. No	Name and quantity of the Hazardous waste	Stream	Method of Disposal
1	Stone Dust (50 TPD)	---	Shall be mixed in the hot mix plants.

(59)

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Capacity
1	Stone Chip (6, 12, 20 & 40 mm)	500 TPD
2	Hot Mix Asphalt (Hot Mix Plant)	500 TPD

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.10.2022.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. Shriya Constructions,
Sy.No.1106 & 1107,
Ippagudem (V),
Station Ghanpur (M),
Jangaon District - 506001

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the JCEE(CESS), TSPCB, Board Office, Hyderabad for information.
Copy submitted to the General Manager, District Industries Centre, Warangal for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Warangal for information.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules atleast 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining consent of the Board along with detailed compliance to the conditions stipulated in the CFO.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i. Number of containers received.
 - ii. Date and method of detoxification.
 - iii. Name of agencies to whom containers were sold with quantities.
 - iv. Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.

30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

S.No.	Purpose	Total (KLD)
1.	Dust suppression	15.0 KLD
2.	Greenbelt	5.0 KLD
3.	Domestic	1.0 KLD
	Total	21.0 KLD

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter (PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
5. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.

6. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
7. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
8. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
9. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
10. The industry shall construct BT road from quarry to stone crushing unit.
11. The industry shall construct metal roads within the premises.
12. The industry shall carryout regular cleaning and wetting of the ground within the premises.
13. The industry shall provide air pollution control equipment i.e., scrubber to the Rotary Kiln / Drum Mix Plant to control fugitive emissions and shall meet the Board SPM limit of 115 mg/Nm³.
14. The unit should provide water sprinklers on the conveyor carrying raw materials. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
15. The industry shall store the raw materials under closed shed only. The industry shall carryout all the loading and unloading activities of materials inside the closed shed only. The industry shall convey the raw materials through closed screw conveyors.
16. The industry shall maintain good housekeeping through regular sweeping through sweeping machines to remove the dust / ready mix concrete on the ground to control the fugitive emissions.
17. The industry shall dispose the solid waste i.e., sediment in an earmarked area as land fill within the premises.
18. The industry shall regularly carryout water sprinkling to suppress the dust generated during loading and unloading activities of materials and also within the premises to control fugitive emissions.
19. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
20. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
21. The industry shall not cause any air-pollution / dust nuisance to the surrounding environment.
22. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
23. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
24. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
25. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
26. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
27. The industry shall comply with all the directions issued by the Board from time to time.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

29. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
30. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

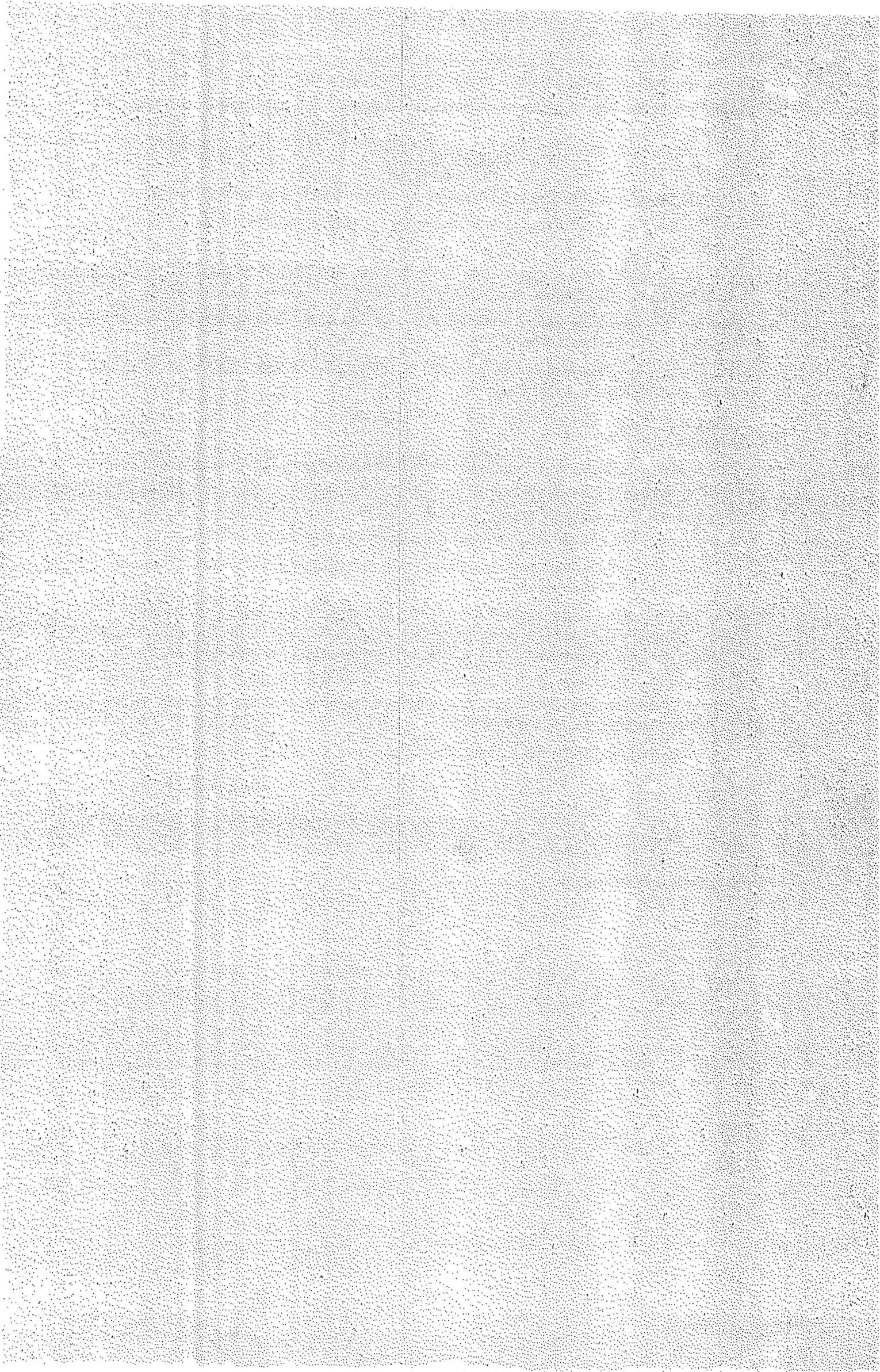
SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management Transboundary Movement) Rules, 2016.
10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107,
Ippagudem (V),
Station Ghanpur (M),
Jangaon District.



State Level Environment Impact Assessment Authority (SEIAA)
 Telangana State
 Government of India
 Ministry of Environment, Forests & Climate Change
 A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

ANNEXURE - XI

Lr.No.4/TSP/CE/EC/SEIAA/General/2015- 3079

Dt.15.12.2017

COLLECTOR PESHU
 COLLECTOR WARANGAL (RURAL)

Sub: SEIAA, Telangana - Clarification on Siting Guidelines for Mining Projects - Reg.
 Ref: Lr.dt.07.12.2017 received from the Collector & District Magistrate, Warangal Rural District.

With reference to the letter cited above, the following is informed:

1. Stone Crushing units do not fall under the Notification of EIA and do not require to obtain Environmental Clearance (EC). However, mining projects are required to obtain Environmental clearances.
2. There are no specific minimum distance guidelines for Mining projects regarding issue of ECs. However, the SEIAA, Telangana is reviewing the cases of mining projects based on the recommendations made by the State level Environmental Appraisal Committee (SEAC) for issue of EC.
 All the project applications received by the SEIAA are forwarded to the SEAC for their review and its recommendations to consider issue of ECs.
4. As there are no specific minimum distance guidelines for mining projects for issuing ECs, the SEIAA has adopted following norms:
 - i. If the proposed Mining project is complying with the following distance criteria, the applications are being considered by the SEIAA.
 - Habitation - 500m
 - Water body - 45m
 - Reserve Forest - 50m
 - ii. In case, the distance of Mining projects are less than the above specified criteria, the Sub-Committee of SEAC comprising of 2 or 3 Members would inspect the proposed site of the Mining project to examine the possible impacts from the proposed mining activity. Based on the recommendations of the Sub-Committee, the SEAC would further review the project and submit its recommendations to the SEIAA on issue / rejection of Environmental Clearances.
 - iii. The SEIAA, Telangana which is the final authority to take the decision, would consider the project based on the recommendation of SEAC.
5. The MoEF&CC, GoI vide S.O.190 (E) dt. 20.01.2016 notified constitution of District level Environment Impact Assessment Authority (DEIAA) and District level Expert Appraisal Committee (DEAC).
6. The notification states that the DEIAA for the Districts shall base its decisions on the recommendations of the DEAC. For the purposes of assisting the authority for the District, the notification specifies the details of the DEAC.

sup. / DRD
 communicate to
 RDO w/g-R for review
 AD-mines
 chairman -
 DEAC
 of all members
 Division committee
 for r/a.
 P. 15/12/17
 COY

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- 2 -

In the light of the above clarification and the norms adopted by the SEIAA, Telangana, you are requested to take necessary action accordingly.

(This has got the approval of the Chairman, SEIAA, Telangana).

Sd/-
Member Secretary,
SEIAA, Telangana

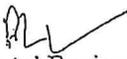
To

The Collector & District Magistrate,
Warangal Rural District.

Copy to:

1. The Principal Secretary to Govt., EFS&T Dept., for kind information.
2. The Member Secretary, TSPCB for information.

//T.C.F.B.O//


Senior Environmental Engineer (FAC)
(Unit - III)

~~RAS~~

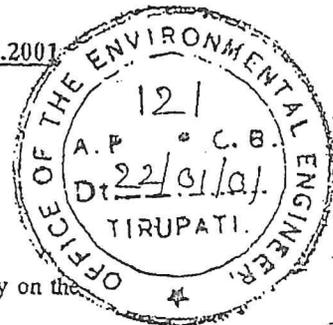
A.P. POLLUTION CONTROL BOARD
2nd Floor, HUDA Complex, Maitrivanam, S.R. Nagar, Hyderabad

Memo No. Gen-52/PCB/TF-BO/2001- 2062

Dt. 11.01.2001

Sub : Stone Crushers in A.P - Action to be taken on defaulting units - Reg.

Ref : D.O. Lr.No. 59/Secy/(Coord)/2000-2, dt. 08.01.2001.



Please find enclosed herewith a copy of D.O. letter received from Chief Secretary on the subject mentioned therein.

The Zonal Officer is directed to take following action in consultation with Regional Officers in his Jurisdiction :

1. Immediate Issue of Show Cause Notice followed by Legal hearing and closure of all defaulting Stone Crushing units in your jurisdiction that are operating within 500 meters of habitation. ~~A habitation will be considered as any cluster of more than 40 households or the 'Janmabhoomi' definition, whichever ever is applicable.~~
2. Inform the stone crushing units regardless of their distance from habitation which have executed bank guarantee that they have to install the necessary air pollution control equipment within 15 days failing which bank guarantee will be forfeited in favour of Pollution Control Board and legal action will be initiated for closure of the stone crusher.
3. Press statement may be issued in the news papers for wide publicity on the proposed action and action taken against the defaulting units.
4. The following data has to ^{be} ^{ad} furnished to Head Office by 10.02.2001.

Name of the District	No. of existing Stone Crushers (Within 500 meters of habitation)	No. of defaulting units Who have deposited on Bank Guarantees	Notices Issued	Describe action taken

1/5/01
22/1/2001

[Signature] 15/01/01

MEMBER SECRETARY

[Signature]

[Signature]
The Joint Chief Environmental Engineer,
Zonal Office, _____

Copy to the Environmental Engineer, Regional Office Tirupati for immediate compliance of the above directions in consultation with Zonal Office.

Copy to Chairman, A.P. Pollution Control Board
Copy to CFE Cell
Copy to SEF-CFO

P.T.O

P. V. Rao, I.A.S.,



HYDERABAD - 500 022
Off : 3452620
3455340
Fax : 040-3453700
Res : 3548155

Handwritten signature and date: 12/1/01

CHIEF SECRETARY

D.O.Lr.No 59/Secy (Coord)/2000-2 dt.8.1.2001

Dear Sri Chatterjee,

It has come to my notice that the stone crushing units are causing a lot of dust pollution and violating the PCB Guidelines. I am told that you have the security deposits from some of the units. In case of persistent violation, you may examine the possibility of forfeiting the same and installing such equipment as necessary from out of the available security deposit for the unit.

I also request you to examine re-location of such units that are under violation of location norms.

Yours sincerely,

Handwritten signature of P.V. Rao
(P.V.Rao)

Send Compliance initially

Handwritten signature and initials: C.P.R. - G.P.C

Sri T. Chatterjee, IAS
Member Secretary,
AP Pollution Control Board,
Hyderabad.

COPY OF:

JANMABHOOMI

GUIDELINES FOR CONDUCT OF MAY '98 ROUND
(1st to 7th May, 1998)

2.0 STANDARDISATION OF HABITATIONS:

The list of Habitations have been standardised based on the 1991 Census Charge List. Habitations, therefore, would mean the revenue main village and the hamlet villages falling within the revenue village. For example, if there are 3 hamlet villages in a Revenue Village in addition to the revenue main village, as per the 1991 Census charge list, then there will be 4 habitations.

2.0 CONDUCT OF GRAM SABHA:

2.1 The quarterly Gram Sabha (Village Assembly) will be held in every Habitation during the May Round of Janmabhoomi between 1-7 May, 1998. Gram Sabhas will be held in those Habitations having more than 200 population and all the Habitations having less than 200 population will be tagged on to the nearby Habitation with more than 200 Population.

2.2 Wherever the population of the Habitation Exceeds 2000, the number of Gram Sabhas to be held will be counted calculating every 2000 additional population as an additional habitation. In such of the Habitations, where the population is more than 2000, the second or subsequent Gram Sabhas should be held giving priority to the weaker section localities to ensure greater participation of weaker sections in the Gram Sabhas.

2.3 Not more than 2 Gram Sabhas per day should be conducted by each Mobile Team. Sarpachas will preside over the Gram Sabha and the Upasarpach will preside in the absence of the Sarpach.

3.0 CONSTITUTION OF MANDAL TEAMS:

3.1 There shall be two types of teams at the Mandal Level, one to be called as the Supervisory Team consisting of the Mandal Officers, Mandal Revenue Officer and Mandal Development Officer and the other to be called as Mobile Team headed by key Mandal level functionaries like Mandal Agricultural Officer, Mandal Education Officer, Mandal CMEY Officer, Dy. Tahsildars in the MRO Office, etc., The Number of Mobile Teams in a Mandal will depend on the number of habitations having more than 200 population, as the Gram Sabhas are to be conducted in all those Habitations having more than 200 Population. One Mobile Team should approximately be in charge of 12-14 Habitations having more than 200 Population as each Mobile Team will be responsible for conducting Gram Sabhas in 2 such Habitations per day, i.e., one in the forenoon and one in the afternoon.

4.0 TASKS FOR GRAM SABHA:

The following activities will be taken up in the Gram Sabha:

- Reading out Chief Minister's message and discussions on the message for approximately half an hour;
- Distribution of pamphlets highlighting the achievements made during the last five rounds under Janmabhoomi in the Habitation including the list of works grounded, NFCM/IFN/Felt Needs received, disposed off etc;
- Report on the functioning of Government institutions at the Village level and the present condition of the basic services like water supply, bus services, electricity pensions and other benefits distributed etc. The functioning of the government institutions will include Schools, Health Sub-centres, Anganwadies, Veterinary Hospitals, Dispensaries, Fair Price Shops, Agrl. Godowns, Primary Agrl. Co-operatives etc;

- d) Display of the list of families as per the BPL Survey the multipurpose house-hold survey and key list of card holders relating to the Habitation-Habitations;
- e) Preparation of Shelf of Projects under JRY/BYS/MAS and works programmes of Government departments/Local
- f) Distribution of assets and assistance.
- g) Receiving grievance petitions from the people.

5.0 ORGANISING HABITATION LEVEL COMMITTEE:

5.1 Habitation Level Committee (HLC) will be organised in every Habitation having more than 200 Population and Habitation having less than 200 Population will be tagged on to the adjacent Habitations. The minutes Book of the Habitation Level Committee will be maintained by the Habitation Level Convener. The Habitation Level Committee will have the following composition:

- i) Sarpanch of Gram Panchayath : Chairman
- ii) Upa Sarpanch of the Gram Panchayath : Vice-chairman
- iii) Mandal Parishad Territorial Constituency Member (MPTC) : Member
- iv) Group Leader of DWCRA : Member
- v) Group Leader of CMEY Group : Member
- vi) President of Watershed Association (WA) : Member
- vii) President of Vanasamrakshana Samithi (VSS) : Member
- ix) Group Leader of Self-Help Group of Wage Seekers under EAS/JRY : Member
- x) President of VTDA in Tribal Sub-plan Areas : Member
- xi) Member of the Gram Panchayath for the concerned Habitation : Member
- xii) Representative of NGO Working in the Habitation (if any) : Member
- xiii) Habitation Level Convener : Convener

5.2 One of the Group Leaders of the 6 Self-Help Groups (DWCRA/CZMEY/VEC/WUA/WA/VSS) at the Habitation Level will be acting as the Chairman of the Habitation Level Committee wherever sarpanch or Upa-sarpanch or War Member of the Gram Panchayath incharge of the Habitation in the Succeeding order does not come forward to be the Chairman of the Committee.

6.0 WARD LEVEL COMMITTEE:

6.1 The Ward Level Committee (WLC) will be organised in every ward in the Municipalities/Corporations with the following composition:

- i) Ward Councilor : Chairman
- ii) President of the neighbourhood committee : Vice-chairman
- xxx) (of the Slum-Slums located within the Ward)
- iii) President of the Colony/Resident Associations : Member
- iv) Representative of non-governmental organisation working in the Ward : Member
- v) Representative of government departments/Institutions located within the Ward : Member
- vi) Ward Officer incharge of the Ward : Member-Convener.

7.0 APPOINTMENT OF NODAL OFFICERS:

7.1 The list of Nodal Officers shall be finalised by the District Collectors giving exemptions to those directly responsible for the implementation of works component of externally aided projects and NABARD financed projects. Frequent changes of Nodal Officers shall be avoided.

8.0 APPOINTMENT OF THE HABITATION/WARD LEVEL COMMITTEE CONVENORS:

8.1 Habitation Level Convenors shall be appointed by the District Collectors for every Habitation Level Committee for such of the Habitations having more than 200 population. The Habitation Level Committee Convenors shall be appointed from among the village level government functionaries like village development officer, Village Administrative Officer, Village Agril. Extension Officer, Executive Officer of Gram Panchayat, Anganwadi Worker, Secretary of PACS and Teachers. Such Habitation Level Convenors should not be changed frequently.

8.2 Ward Level Convenors shall be appointed in the Urban Areas by the District Collector in consultation with the Municipal Commissioners from among the municipal functionaries or other government functionaries working within the municipal area.

9.0 EXECUTION OF IRRIGATION WORKS:

9.1 All Irrigation maintenance works will be executed through Water Users' Associations without linking with Janmabhoomi funds and without any people's contribution. The WUA can utilize 100% of the funds available with them. However, the principles of Janmabhoomi will be followed namely, the participation of the farmers in the maintenance of the irrigation works. Detailed instructions will be issued by the irrigation department accordingly.

10.0 EXECUTION OF COMMUNITY WORKS:

10.1 All the Community Works so far grounded under Janmabhoomi, where no Government share has been paid so far and where there is no further progress should be cancelled immediately.

10.2 Works relating to Watershed Associations, Vana Samrakshana samathias, Water Users' Associations would be the main focus during the May 1998 Round of Janmabhoomi.

10.3 All Community Works grounded which are progressing and wherever Government share has been paid shall be brought to a safe stage by end of May '98 and closed and payments made for the work done excepting building works which can be continued till end of the June '98 and completed. Therefore, all community works pertaining to the financial year 1997-98 will be closed in the above manner, payments made for the work done and properly documented and incorporated in the Mandal Janmabhoomi Register being maintained by the Nodal Officer and the Mandal Development Officer.

10.4 All community works being executed in non-tribal pockets in Scheduled/Tribal Sub-plan areas shall be treated as general Habitations only and the rate of people's contribution shall be applicable as laid down under Janmabhoomi guidelines.

10.5 Proposals for new works can be received during May '98 Round only in those Habitations where 2 works already taken up have been completed or value of works done exceeds 50% of the estimated cost. The total value of new works proposals shall not exceed Rs. 5.00 Lakhs per Habitation. The works taken up in the Habitations through WUA/WA, and VSS, shall not be counted for this purpose. Habitations having more than 2000 Population shall be treated as additional Habitations at the rate of every additional 2000 Population.

11.0 DAY-WISE ACTIVITIES FOR MAY, 1998 ROUND:

11.1 Sramadanam and Sanitation campaign will be taken up on all 7 days. Free Health Camps shall be held on any one of the 7 days at the Habitation Level for identification of persons suffering from TB and eye problem. Referral Cards will be issued to them for treatment subsequently at the PHC/Talug/District Hd. Qrs. Hospital at the cost of the Government as per the programme to be fixed and communicated during the Health Camp by the PHC Doctor.

11.2 Private Doctors, Students of the Medical Colleges and NGOs shall be involved for the purpose of identification and conducting free health camps at the Habitation Level Wherever required.

11.3 Free Veterinary Camps shall be organised at the Gram Panchayath Hd. Qrs. and procurement of medicines shall be made accordingly by the Dist. Collector limiting the expenditure upto Rs. 500/- per Gram Panchayath.

11.4 The core area activities of Janmabhoomi like Primary Education, Primary Health and Family Welfare, Environment Conservation shall be continued on all the 7 days by the Habitation Level Committee, involving every citizen in the Habitation with active participation of the self-help groups.

11.5 The Habitation/Ward Level Committee shall conduct meeting highlighting the urgent social issues like "Child Marriage" and "Child Labour" and motivate the people to work together towards the elimination of "Child Marriage" and "Child Labour".

12.0 ORGANIZATION OF SELF-HELP GROUPS:

12.1 The following Self-Help Groups shall be organised in every Habitation by the concerned Government Departments if they are not existing.

S.No.	Name of the Self-Help Group	Department concerned
1.	Development of Women and Children in the Rural Areas (DWCR)	PR&RD Dept.,
2.	Chief Minister's Empowerment of Youth (CMEY)	Youth Affairs, Tourism & Culture Dept.,
3.	Vana Samrakshana Samithi (VSS)	Forest Dept.,
4.	Water User's Association (WUA)	XXXX Irrigation Dept.
5.	Water shed Association (WA)	PR&RD Dept.,
6.	Village Education Committee (VEC)	Education Dept.,

13.0 FINALISATION OF HABITATION WISE OUTLAYS AND TARGETS:

13.1 Financial Outlays may be indicated Habitation wise for the works programmes duly taking into consideration the funds available under JRY/EAS and other Schemes including the funds available with the Local Bodies in consultation with the District Level Sectoral Department Officers and the Chief Executive Officers of the Local Bodies concerned. Funds released to Local Bodies under JRY and special grants should be treated as indicative only and Local Bodies will be requested to dovetail their funds for execution of community works following the guidelines wherever Local Bodies come forward voluntarily. The Habitation Level outlays shall be communicated to the Mobile Teams and Nodal Officers in advance. The HLC/WLC should also be informed before 27th April '98. The Heads of Departments concerned will be communicating the Dist. wise outlays shortly.

14.0 ORGANISATION OF TRAINING PROGRAMMES:

14.1 Training Programmes shall be organised for the Nodal Officers and at the District Level on the preparatory action to be taken for the May '98 Round of Jannabhoomi. The key Mandal Level functionaries like Mandal Development Officer, Mandal Revenue Officer, Mandal Engineering Officer, Mandal Animal Husbandry Officer, Mandal Agril. Officer, who are going to lead the Mobile Teams, should also be trained at the District Hd.Qrs. The Supervisory Team headed by the Nodal Officer will organise training programme at the Mandal Hd.Qrs. for the Habitation Level Convenors.

15.0 SPECIAL MEETINGS FOR THE LOCAL BODIES:

15.1 The Chair Persons of the Local Bodies (Rural/Urban) may be requested to have a special meeting of the Local Bodies (Gram Panchayaths/Mandal Parishads/Zilla Parishads/Municipal Councils) to take necessary action for the successful conduct of May '98 Round of Jannabhoomi.

16.0 DISPOSAL OF PENDING FELT NEEDS:

16.1 All Pending Non-financial Community Needs and Individual Family Needs shall be disposed off by all the Departments concerned particularly issues relating to land, before May '98 Round of Jannabhoomi is started.

OFFICE OF THE
DISTRICT COLLECTOR (PLG. WING),
CHITTOOR.

Endt. No. 129 / DSO-4/98,

Dt: 21.04.98.

Copy communicated to all the Special Officers, Mandal Parishad Development Officers, Nodal Officers, Mandal Revenue Officers and Executive Engineers in the District with request to following the instructions.

For COLLECTOR. 21/4

21/4/98





(74)

ANNEXURE - XIII

State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment, Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

F.No.4/TSPCB/EC/SEIAA/General/2015-

Dt:11.06.2020.

AMENDMENT TO ADDITIONAL GUIDELINES FOR PROCESSING
MINING PROJECTS BY THE SEIAA & SEAC, TELANGANA

During the meeting held on 11.06.2020, after due deliberations the following amendments to the additional guidelines are decided for considering mining projects by SEIAA, Telangana:

- The minimum distance (aerial distance - as crow flies) from the boundary of mine lease area should be as follows:
 - Nearest human habitation : 200 mts.
 - Nearest water body : 50 mts.
 - Reserve Forest : 50 mts.

[Signature]
 11/6/2020
 MEMBER
 SEAC, TS.

[Signature]
 11/6/2020
 MEMBER
 SEAC, TS.

[Signature]
 CHAIRMAN
 SEAC, TS.

[Signature]
 MEMBER SECRETARY
 SEIAA, TS. 11.06.2020.

[Signature]
 MEMBER
 SEIAA, TS.

[Signature]
 10/6/2020
 CHAIRMAN
 SEIAA, TS.



A.P. POLLUTION CONTROL BOARD
A-3, Industrial Estate, Sanathnagar, Hyderabad- 18

Memo No.12/PCB/CFE/Board Meeting/2007 - 58

Dt:07-04-2007

Sub: PCB-CFE - Slight Modifications to the Existing Siting Guidelines of Stone Crushers- Implementation -Reg.

Ref: 1. Circular Memo No.12/PCB/CFE/Board Meeting/96-7051, dt. 29.08.98.

2. Resolution No. 1683 of 115th Board Meeting held on 21.03.2007

The Board has communicated guidelines for establishment of stone crushers in the state vide reference 1st cited for implementation. In continuation, the Board in its 115th meeting held on 21.03.2007 has resolved in the resolution no.1683 to modify some of the guidelines partially pertaining to stone crushing units which are as follows:

1. The present guideline of a distance of 500 m from National Highway and 100 m from State Highway, major district roads and other roads for location of stone crushing units is retained.
2. The distance of stone crushing unit from human habitation shall not be less than 800 m.
3. There shall be a 5 m width of green belt along the boundary of the site in the 50 m width buffer zone of the stone crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.

Copy of the approved modifications is herewith enclosed. All the ZO's and RO's are hereby directed to implement these modified guidelines pertaining to stone crushing units. These guidelines shall be followed scrupulously in addition to the other existing guidelines pertaining to stone crushing units.

Encl: a/a

Sd/-
MEMBER SECRETARY

To
To all JCEEs at Board Office,
All ZO's,
All SEE's at Board Office,
The Administrative Manager,
The SEE (TF-VJA)/(TF-HYD),
All RO's.

//T.C.F.B.O//

P. Ravinder
JOINT CHIEF ENVIRONMENTAL ENGINEER (CFE)

HP

10/4/07

9. RESOLUTION NO. 1603 :

MODIFICATIONS IN SITING GUIDELINES AND STANDARDS FOR STONE CRUSHING UNITS -REG.

The Board after discussions approved the proposals as follows:

- 1) The present guideline of a distance of 500 m from National Highway and 100 m from State Highway, major district roads and other roads for location of stone crushing units is retained.
- 2) The distance of stone crushing unit from human habitation shall not be less than 800 m.
- 3) There shall be a 5 m width of green belt along the boundary of the site in the 50 m width buffer zone of the stone crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.

77

Annexure
ANNEXURE - XV

OFFICE OF THE DISTRICT MEDICAL AND HEALTH OFFICE JANGAON

Re.No.Spl/DM&HO/JN/21

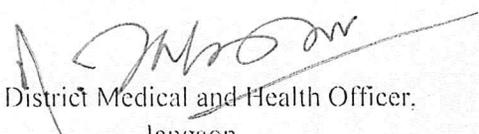
Date: 08/03/2021

INSPECTION REPORT

Sub:-Eist - OA No.23 of 2021(SZ)- The National Green Tribunal Chennai - Complaint lodged Sri.Sama Somanarsaiah and others for mining Crusher at Ippagudem, Station Ghanpur, Jangaon District - Inspection report submitted.

Ref:- OA No.23 of 2021 (SZ), The National Green Tribunal Chennai.

1. Daily Examining the Out Patients of 50-60 per day
2. There is no markably increasing of any Respiratory illness cases
3. No Increasing of any allergy cases due to dust or any other pollutants
4. No cases are coming to hospital having symptoms of any allergy like cough and Respiratory symptoms
5. No increase of cases due to any ENT Problem due to sound pollution
6. No increase of cases having Psychiatry problems / Mental illness
7. No increase of cases due to any water and air born diseases
8. No increase of cases due to any gastric and Renal problems


District Medical and Health Officer,
Jangaon.

District Medical & Health Officer
JANGAON.

చిరుంజీవ గణపనాయకైన Additional collector గారికి నమస్కరించి
పామునది ఏమిటగా!



విషయం:- మైనింగ్ క్వారీ గురించి

ప్ర విషయసంబంధంగా అనుబంధ తిలయింజీవనది ఏమిటగా

గా:- న్యూగాపుర్ అండ్, ము: పాలకుల్లి, బి: బనగాం వారు గుంన మీ
గామ దాదాకు చుగరూగాడం గామపంచాయితీ పరిధిలో ఉన్నటువంటి
మైనింగ్ క్వారీ (క్రయర్) వలన మాకు ఎలాంటి ఇబ్బందులు ఏమీ కలగడం
లేదు. ఆరోగ్య సమస్యలు, గోడలు పగులు రవడం మురియింపకుండా
అంటి ఎలాంటి నష్టాలు కలగడం లేదు. తనీ గామపంచాయితీ రోడ్డు నుండి
కౌన్సిల్ వాహనాలు పక్కం వలన దుమ్ము, దూళి ఎక్కువగా వస్తోంది.
బిసికి గామ రోడ్డుపై waterling చెటుంచుగురుని మీ మెక్క
కునవి.

క్రమశ్చక్షులలో

పంచాయితీ కార్యదర్శి
గ్రామ పంచాయితీ నర్సింగాపురం తండా
మండ్లి పంచాయితీ బి: బనగాం

ENQUIRY REPORT ON FARMERS FIELD RANGARAIGUDEM KORRAGUTTA QUARRY, IPPAGUDEM GHANPUR(STN) MANDAL

Based on the preliminary report submitted by Mandal Agriculture Officer, Ghanpur(stn) and Scientist from RARS Warangal has informed that due to dust particles deposition on leaves, may hinder the photosynthesis and further it may reduce crop economic yields to approximately 5%.

There are no crop damage noticed as such during the field visit of scientist, exact variation in yields will be arrived after harvesting of crop. Extent of yield reduction may vary with stage of the crop, at the stage of the crop at which deposition of dust occurs.

This is submitted for kind information.

T. Nallam
District Agriculture Officer 30.3.21

Jangaon

	TELANGANA STATE POLLUTION CONTROL BOARD ZONAL LABORATORY: HYDERABAD ZONE H.No : 1-8-269, Balasamudram, Warangal - 506001
	ISO Certified Laboratory ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)

Ambient Air Quality Analysis Report

Sample Nos. :	ZLWGL21-034600
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippaguda (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Scientist, Regional office, Warangal.

Sampling Location	Date of sampling	Method No.	Time and duration of sampling	SPM* µg/m ³
Fugitive emission monitoring conducted at a distance of 10 meters from cone screen house.	05.03.2021	IS:5182 (P:4)1999	11:00 am to 07:00 pm	1855
Standard: The suspended particulate matter measured between 3meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter. Remarks: 1. Fugitive emission was observed from screen cone during monitoring. 2. Dust bunker is in dilapidated condition and dust was falling on the ground during monitoring.				600

S. N. S. Reddy

Senior Environmental Scientist
 Senior Environmental Scientist
 T.S. Pollution Control Board,
 Zonal Laboratory Hyderabad Zone
 WARANGAL-506 001.

	TELANGANA STATE POLLUTION CONTROL BOARD ZONAL LABORATORY: HYDERABAD ZONE H.No : 1-8-269, Balasamudram, Warangal – 506001 ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)
	ISO Certified Laboratory

Air Quality Analysis Report

Sample Nos. :	ZLWGL21-034906
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Environmental Scientist, Zonal laboratory, Warangal.

Sampling Location	Date of sampling	Method No.	Time and duration of sampling	SPM* $\mu\text{g}/\text{m}^3$
Fugitive emission monitoring conducted at a distance of 10 meters from jaw crusher.	22.03.2021	IS:5182 (P:4)1999	10:22 am to 06:42 pm	512
Standard: The suspended particulate matter measured between 3meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter. Remarks: <ol style="list-style-type: none"> 1. Water sprinklers were provided at Ramp(Boulder feed), Crusher and Screen areas and are in operation at the time of monitoring. 2. Water sprinkling was carried out on internal roads of the crusher during monitoring. 3. Continuous water sprinkling was done on boulder trucks before loading into hopper.. 				600

(81)

ANNEXURE - XIX

S. V. S. D. S.

Senior Environmental Scientist

Senior Environmental Scientist
 T.S. Pollution Control Board,
 Zonal Laboratory Hyderabad Zone
 WARANGAL-506 001.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: HYDERABAD ZONE
 H.No : 1-8-269, Balasamudram, Warangal – 506001
 ISO Certified Laboratory
 ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)

Ambient Air Quality Analysis Report

Sample Nos. :	ZLWGL21-034907
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Environmental Scientist, Zonal laboratory, Warangal.

Sampling Location	Date of sampling	Time and duration of sampling	PM ₁₀ µg/m ³	SO _x µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring conducted at boundary of the Industry on South side-Downwind direction.	22.03.2021	10:45 am to 06:45 pm	82	9	6
National Ambient Air Quality Standards (NAAQS)			100	80	80
NAAQS, CPCB Notification, New Delhi Dt. 18.11.2009[(Schedule VII) (Rule 3(3B))] of E(P), Act,1986. PM ₁₀ – Particle size less than 10 micrometers.					
Field observations:	-				

82

S. V. S. Reddy

Senior Environmental Scientist

Senior Environmental Scientist
 T.S. Pollution Control Board,
 Zonal Laboratory Hyderabad Zone
 WARANGAL-506 001.



(83)

ANNEXURE - XX

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: ee-wglu-tspcb@telangana.gov.in

Lr.No. CFO/PCB/RO-WGL/W&A/2021-758

Date: 18.03.2021

SHOW CAUSE NOTICE

Sub: TSPCB-RO-WGL - Hon'ble NGT in OA No. 23 of 2021 - M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - Notice issued - Reg.

- Ref: 1. Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017-226, Dt: 03.11.2017.
2. Hon'ble NGT, Chennai - Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others - Order dated 03.02.2021
3. Analysis report of AAQM conducted on 05.03.2021.

-o-o-

WHEREAS you are operating the industry in the name of M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ippagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit - 500 TPD and Hot mix plant - 500 TPD.

WHEREAS vide reference 1st cited, M/s. Shriya constructions has obtained CFO vide order dated 03.11.2017 with validity up to 31.10.2022 respectively.

Vide reference 2nd cited, Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

WHEREAS, the Board officials inspected the crusher along with the joint committee and conducted AAQM on 05.03.2021. After analysis, the value of SPM found to be 1855 $\mu\text{g}/\text{m}^3$ against the standard of 600 $\mu\text{g}/\text{m}^3$.

In view of the above, you are hereby directed to take notice why legal action should not be initiated against your unit under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. You are also directed to submit reply to this office within 7 days from the date receipt of this notice, failing which necessary action will be initiated against your industry without further notice in the interest of Public Health and Environment.

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107, Ippagudem (V),
Station Ghanpur (M), Jangaon District.

ENVIRONMENTAL ENGINEER

Received
18/3/2021

84



**TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL**

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.
e-mail: ee-wglu-tspcb@telangana.gov.in

Lr.No. /PCB/RO-WGL/2021 - 721

Dt: 28.02.2021

SHOW CAUSE NOTICE

Sub: TSPCB-RO-WGL – Hon'ble NGT in OA No. 23 of 2021 – M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District – Notice issued – Reg.

- Ref: 1. Order No. 508-WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017-48, Dt: 28.04.2017
2. Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017-226, Dt: 03.11.2017
3. Hon'ble NGT, Chennai – Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others' – Order dated 03.02.2021
4. Inspection of the industry by the Board officials on 16.02.2021.

-o0o-

It is to inform that M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ippagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit – 500 TPD and Hot mix plant – 500 TPD. The stone crushing unit is located adjacent to Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District

WHEREAS vide reference 1st and 2nd cited, M/s. Shriya constructions has obtained the CFE from the Board vide order dated 28.04.2017 and CFO vide order dated 03.11.2017 with validity up to 31.10.2022 respectively.

Vide reference 3rd cited, Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

The officials of this office has inspected the industry on 16.02.2021 and observed that the hot mix plant and the quarry are not in operation whereas the cone crushing section of the

stone crusher is under maintenance. The following are the observations made during the inspection:

- a) The industry has not provided dust bunker for storing the dust, however it was observed that the old dust bunker was removed and kept outside as it was damaged.
- b) The industry has established ready mix plant without obtaining CFE of the Board and which is yet to be commissioned.
- c) The industry has not provided wind braking walls around the crusher but developed greenbelt with 5m width towards North, South and East. The quarry is located towards west side, but there is no greenbelt around the quarry.
- d) The industry has not covered the conveyor belts with GI sheets but covered the conveyor belt with green sun shade fabric.

In view of the above, you are hereby directed to take show cause why action should not be initiated against your industry for the non-compliance of CFO conditions stipulated by the Board and causing air pollution in surrounding area, under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107, Ippagudem (V).
Station Ghanpur (M), Jangaon District

ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE,
WARANGAL

Copy submitted to:

1. The Member Secretary, TSPCB, Board office, Hyderabad for kind information
2. The JCEE, ZO, Hyderabad for kind information.



**TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL**

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District – 506 001

M. VENKAT NARSU
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: ee-wglu-tspcb@telangana.gov.in

Lr.No. /PCB/RO-WGL/2021 - 725

Dt 25.02.2021

SHOW CAUSE NOTICE

Sub: TSPCB-RO-WGL – Hon'ble NGT in OA No. 23 of 2021 – Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District – Notice issued – Reg.

- Ref: 1. Order No. 583-WGL/TSPCB/ZO-HYD/CFE/2018-2653, Dt: 07.02.2018.
2. Order No.583-WGL/TSPCB/ZOH/CFO/2018-2688, Dt: 14.02.2018.
3. Hon'ble NGT, Chennai – Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others – Order dated 03.02.2021.
4. Inspection of the industry by the Board officials on 16.02.2021.

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It is to inform that Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry is located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and involved in quarrying of Building Stone & Road Metal to a maximum quantity of 5,76,943 m³ over the entire EC period i.e., 115388.6 m³ /annum.

WHEREAS vide reference 1st and 2nd cited, you have obtained the CFE vide order dated 07.02.2018 and CFO from the Board vide order dated 14.02.2018 with validity up to 31.12.2022.

Vide reference 3rd cited, Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

The officials of this office has inspected the industry on 16.02.2021 and observed that the quarry is not in operation except for drilling. The following are the observations made during the inspection:

1. The industry has not adopted wet drilling system and not provided permanent water sprinkling arrangements on hauls roads, loading and unloading and at transfer points for dust suppression.

2. The employees are not provided with personal protective equipment.
3. The industry has developed greenbelt but it is not developed around the lease area instead it is developed in a dedicated area.
4. The industry has not taken any measures for the monitoring of Ground water level and suitable measures for augmentation of ground water.

In view of the above, you are hereby directed to take show cause why action should not be initiated against your industry for the non-compliance of CFO conditions stipulated by the Board and causing air pollution in surrounding area, under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To
M/s. Sri K. Thirumal Reddy,
Building Stone & Road Metal Quarry
Sy.No.1109, Ippagudem,
Station Ghanpur (M), Jangaon District.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE,
WARANGAL.

Copy submitted to:

1. The Member Secretary, TSPCB, Board office, Hyderabad for kind information
2. The JCEE, ZO, Hyderabad for kind information.



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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District – 506 001

M. VENKAT NARSU
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: ee-wglu-tspcb@telangana.gov.in

Notice No. /PCB/RO-WGL/2021 - 709

Date: 19.02.2021

NOTICE

Sub: TSPCB-RO-WGL – M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District – Establishing Ready Mix Concrete Plant without obtaining CFE of the Board under Water & Air Acts – Notice - Issued – Reg.

Ref: Inspection of your industry by the Board officials on 16.02.2021

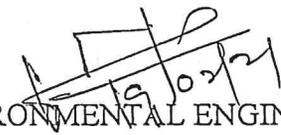
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WHEREAS you are operating the industry in the name & style of M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ippagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit – 500 TPD and Hot mix plant – 500 TPD.

WHEREAS during inspection of your industry by the Board officials on 16.02.2021 observed that you are going for expansion by establishing Ready Mix Concrete Plant without obtaining CFE of the Board which required under Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

In view of the above, you are hereby directed to take notice why action should not be initiated against your industry for establishing Ready Mix Concrete Plant in the premises of stone crushing unit without obtaining CFE of the Board under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To
M/s. Shriya Constructions,
Sy.No. 1106 & 1107,
Ippagudem (V), Station Ghanpur (M),
Jangaon District.


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL BOARD
REGIONAL OFFICE
WARANGAL

Copy submitted to the Joint Chief Environmental Engineer, T.S. Pollution Control Board, Zonal Office, Hyderabad for kind information.

16/02/2021
37877

CASE DETAILS

PRIMARY DETAILS							
Main Number	WP 40816/2017	SR Number	WPSR 229571/2017				
Petitioner	S.K. Subhan,	Respondent	The State of Telangana Its rep by the Principal Secretary				
Petitioner Advocate	PRABHAKAR CHIKKUDU	Respondent Advocate	GP FOR INDUSTRIES COMMERCE TG				
Case Category	NON-SERVICE	District	WARANGAL				
Filing Date	30/11/2017	Registration Date	30/11/2017				
Listing Date	-	Case Status	PENDING				
Purpose	INTERLOCUTORY	Scrutiny Officer name					
Hon'ble Judges	Honourable The Chief Justice THOTTATHIL B.RADHAKRISHNAN,The Honourable Sri Justice S.V.BHATT						
Category							
Category	WP	Sub Category	MINES, INDUSTRIES AND COMMERCE				
Sub Sub Category	-						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc.Paper Type	Status	Prayer	Order Date	Order
IA 1/2017(WPMP 50675/2017)	30/11/2017	PRABHAKAR CHIKKUDU	Direction Petition	Pending	IA PRAYER	-	
IA 2/2018	20/03/2018	PRABHAKAR CHIKKUDU	Implead Petition	Pending	IA PRAYER	-	
IA 1/2018	20/03/2018	PRABHAKAR CHIKKUDU	Amendment Petition	Pending	IA PRAYER	-	
IASR 3673/2018	19/03/2018	PRABHAKAR CHIKKUDU (11098)	Implead Petition	PENDING FOR SCRUTINY			
IASR 3679/2018	19/03/2018	PRABHAKAR CHIKKUDU (11098)	Amendment Petition	PENDING FOR SCRUTINY			
USR Details							
USR Number	Advocate Name	USR Type	USR Filing Date	Remarks			
1/2017	15584/GP FOR FORESTS (TG)	Memo of Appearance	04/12/2017	-			
2/2018	PRABHAKAR CHIKKUDU	Memo Proof of Service	17/09/2018				
WPUSR.71963/2018	PRABHAKAR CHIKKUDU	Memo Proof of Service	15/09/2018	ACCEPTED			
WPUSR 60334/2018	PRABHAKAR CHIKKUDU	Posting Slip	16/08/2018	PENDING FOR SCRUTINY			
CONNECTED MATTERS							
Connected Case Number							Top

Advocate Code	Advocate Name	P/R No.	Remarks
16177	P SHIV KUMAR (SC FOR TSPCB)	14(R)	—
15584	GP FOR FORESTS (TG)	15(R)	—
15611	GP FOR MINES AND GEOLOGY (TG)	16(R)	—
15604	GP FOR REVENUE (TG)	17(R)	—

LOWER COURT DETAILS

PRAYER

Issue a Writ Order or Direction or more particularly one in the Nature of Mandamus declaring the inaction of the respondents in applications made by the petitioners on 24 07 2017 31 07 2017 and 06 09 2017 to cancel the 8th respondent Quarry License which is situated at Khasim Nagar Gram Panchayat Ippaguda Mandal Station Ghanpur District Jangaon Telangana State which destroying the people property of the ten villages and destroying the air water and sound environment by the blasting hill and crushing stones around the clock and 365 days as illegal arbitrary highly discriminated unjust unfair unlawful unconstitutional irrational and mockery and also against to the Article 14 19 21 and 300A of Constitution of India and also against to the provisions of the Air Prevention and Control of Pollution Act 1981 and Air Prevention and Control of Pollution Rules 1982 and 2008 and the Mines and Mineral Development and Regulation Act 1957 and the Minor Mineral Concessional Rules 1966 and against to a catena of judgments of an Apex Court and this Honble Court and pass

PETITIONER(S)

S.No	Petitioner(S) Name
1	S K Subhan S/o Manne Saheb Aged about 30 years Occ Agriculturist R /o Khasim Nagar Gram Panchayat Ippaguda Mandal Station Ghanpur District Jangaon
2	K Gattaiah S/o K Mallaiah Aged about 55 years Occ Agriculturist R /o Komatigudem Mandal Station Ghanpur District Jangaon
3	Mohammed Jhonny S/o Motheir Aged about 30 years Occ Agriculturist R/o Khasim Nagar Gram Panchayat Ippaguda Mandal Station Ghanpur District Jangaon
4	Pallapu Narsaiah S/o Chandraiah Aged about 60 years Occ Agriculturist R/o Komatigudem Mandal Station Ghanpur District Jangaon
5	Soma Narsaiah S/o Narsaiah Aged about 50 years Occ Agriculturist R /o Narsingapur Thanda Mandal Gudur District Jangaon

(91)

R.No	Respondent(S) Name
1	The State of Telangana Its rep by the Principal Secretary to the Industries Commerce Department Secretariat Hyderabad Telangana State
2	The State of Telangana Its rep by the Principal Secretary to the Pollution Environment Department Secretariat Hyderabad Telangana State
3	The Director Mines Minerals Department B R K Bhavan IV Floor Liberty Hyderabad
4	The Member Secretary Pollution Control Board Hyderabad Telangana State
5	The District Collector Jangaon District Jangaon Telangana State
6	The Assistant Director Mines Mineral Department Jangaon District Jangaon Telangana State
7	The Tahsildar Mandal Station Ghanpur District Jangaon Telangana State
8	M/s Sai Datta Constructions Office address 2882/204 Nakkalagutta Hanumakonda District Warangal Plant situated at Khasim Nagar Gram Panchayat Ippaguda Mandal Station Ghanpur District Jangaon
9	M S Venkata sai stone crusher h no 5 11 766 pochammakunta hanamkonda warangal district
10	Sri Kunduri Tirumala Reddy s o venkat reddy r o h no 1 9 1134 sahakara nagar hanamkonda warangal district R9 and 10 are impleaded as per court order dated 20 08 2018 in ia 2 2018

ORDERS

Order on	Judge Name	Date of Ordes	Order Type	Order Details
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**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 23 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Sama Soma Narasaiah & Others.

...Applicant(s)

Verses

Union of India and Others.

....Respondent(s)

Date of hearing: 03.02.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s):

Sri. Sravan Kumar

For Respondent(s):

Smt. H. Yasmeen Ali for R2, R3, R5 to R8
Sri. T. Sai Krishnan through
Sri. B. Lakshmi Narasimhan for R4

ORDER

1. The grievance in this application is regarding the violation of consent conditions and also pollution of air, sound and also water caused on account of the operation of the Stone Mining Quarry, and Stone

Crusher and Tar/RCC Mix plant run by 9th respondent in Sy. No. 1109 of Ippagudem Village, Station Ganpur Mandal, Janagam District of Telangana State.

2. It is alleged in the application that the 9th respondent had exceeded the mining lease area that has been granted and the units was established against the Siting Criteria without providing necessary pollution control mechanism which resulted in great hardship and health hazards to the people in the locality. Though complaints have been made regarding the same, no proper action has been taken. Even they have committed violation of the conditions imposed in the environmental clearance as well as "Consent to Operate" etc., So the applicant filed this application seeking the following reliefs:-

- (1) *Appoint an independent experts committee to ascertain the ground situation at Ippagudem Stone mining Quarry, stone crusher and Tar/RCC Mix Plant run by Respondent No.9 for taking appropriate action.*
- (2) *Direct the Respondent No. 1 to 4 to take action according to law on the Respondent No. 9 for violating the Mining lease and mandatory precautions fixed by way of siting guidelines by CPCB/TSPCB.*
- (3) *Direct the Respondents 5, 6 & 8 to assess the damage caused to health of population, houses, agriculture, bore wells and Ippagudem, Rangararayigudem, Komatiguem, Kotulabad, Narasingapuram Tanda Villages of Janagama District of Telangana State due to the polluting activities of Respondent No. 9.*
- (4) *Direct the State of Telangana and Telangana PCB to implement the order dated 5.7.2016 in O.A. No. 3 of 2016 (SZ) Suo Motu and submit report.*

3. When the matter came up for hearing for admission today through Video Conference, Sri. Sravan Kumar represented the applicant. Smt. H. Yasmeen Ali represented the respondents 2, 3 & 5 to 8 and Sri. T. Sai Krishnan through Sri. B. Lakshmi Narasimhan represented 4th respondent.
4. On going through the allegations in the application, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal for resolving the same. So, the application is admitted.
5. The applicant is directed to take steps to serve notice to the respondents by Registered post with acknowledgement due, by e-mail and also by dusthi if possible and produce proof of service on them by filing an affidavit as per rules.
6. The applicant is also directed to serve a copy of the application along with the documents produced to the standing counsel appearing for the respondents within a week and produce proof of such service by filing proper affidavit as per rules.
7. The applicant is also directed to produce necessary requisites along with postal cover and the necessary postal stamps before this Tribunal within a week, so as to enable this Tribunal to send notice to all the respondents through

Tribunal, to ensure service on them in accordance with law, so as to enable this Tribunal to proceed against them, if they did not appear in their absence in accordance with law.

8. In order to ascertain the genuineness of the allegations and also the possible impacts alleged on account of the operation of the 9th respondent unit, we feel it appropriate to appoint a joint committee comprising of, (1) the District Collector, Janagam District of Telangana State, or a Senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate to be deputed by the District Collector (2) a Senior Officer from Telangana State Pollution Control Board (TSPCB) as designated by its Chairman, (3) a Senior Officer from the Directorate of Mining and Geology of concerned area and (4) a Senior Officer from State Environmental Impact Assessment Authority (SEIAA) of Telangana State to inspect the area in question and submit a factual as well as action taken report if there is any violation found.

9. The committee is directed to ascertain as to whether there is any violation of Siting criteria, compliance of the conditions imposed in the environmental clearance as well as consent granted by the respective authorities, whether the pollution control mechanism provided are sufficient to

curb the possible noise as well air pollution, whether on account of the operation of the 9th respondent unit, there is any damage caused to nearby water bodies as alleged by the applicant and also environmental degradation and if so, what are all the remedial measures to be taken to restore the same apart from imposing environmental compensation for the damage caused to the environment on account of the alleged illegal activities of the 9th respondent .

10. The committee is also directed to ascertain as to whether the 9th respondent had exceeded the mining area or the quantity permitted and if so, what is the excess quantity mined on account of the alleged illegal mining and if so, what is the quantum of compensation that has to be collected towards royalty and penalty as per the concerned rules and also the cost required for restoring the damage caused on account of such illegal mining.

11. The committee is also directed to ascertain as to whether there was any health impact on account of the operation of the 9th respondent unit, within a reasonable distance within which the possibility of the pollution may have impact.

12. The committee is also directed to consider the question of directions issued by this Tribunal in O.A. No. 03 of 2016 (*Suo-Motu based on the news item published in "Eenadu" Telugu Newspaper, dated 29.12.2015 Vs. The Chief Secretary, Government of Telangana and others dated 05.07.2016*).

13. The Telangana State Pollution Control Board (TSPCB) will be the nodal agency for co-ordination and for providing necessary logistics for this purpose.

14. The applicant is also directed to submit a set of papers to the members of the committee immediately, (at any date within a week) so as to enable them to file report as directed without delay.

15. The committee is directed to submit the report to this Tribunal on or before 10.03.2021, by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.

16. The Registry is directed to communicate this order to the members of the committee as well as the official respondents immediately through e-mail, so as to enable them to comply with the direction.

98

17. For appearance of parties and for filing of their responses
and also for consideration of report, post on 10.03.2021.

.....J.M.
(Justic K. Ramakrishnan)

.....E.M
Shri.Saibal Dsgupta)

**O. A. No. 23/2021, (SZ)
03rd February, 2021. Sr.**



